

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

INDEX

IN

Original Application No. 88 of 2026

In

V3 Healthcare Private Limited.

Applicant

Vs.

Ministry of Environment, Forest & Climate Change & Ors.

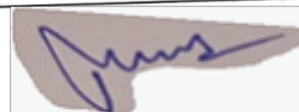
Respondent(s)

RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,
UTTARAKHAND POLLUTION CONTROL BOARD
(RESPONDENT NO.4)

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Date: 13.04.2026

Place: New Delhi



Mukesh Verma, Advocate
(Counsel for Respondent No. 4)

Chamber No. 50,
Supreme Court of India, New Delhi

9810108098

mvermadv@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
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Original Application No. 88 of 2026

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V3 Healthcare Private Limited.



Applicant

Vs.

Ministry of Environment, Forest & Climate Change & Ors.

Respondent(s)

RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,
UTTARAKHAND POLLUTION CONTROL BOARD
(RESPONDENT NO.4)

AFFIDAVIT of Dr. Parag Madhukar Dhakate,
aged about 52 years S/o Shri M.B Dhakate
Presently posted as Member Secretary,
Uttarakhand Pollution Control Board, Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as
under: -



(Handwritten signature)

1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case and is competent to sign and swear the instant affidavit.
2. That the above-mentioned matter was listed for hearing on 04.02.2026 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions: -

“.....

9. Respondent no.4 is directed to carry out a spot inspection and ascertain the details of the illegally operating scrap yards/scrap vendors and also the nature of violation and file a comprehensive report before the Tribunal at least one week before the next date of hearing.

.....”

3. In compliance of the above direction, it is respectfully submitted that the Member Secretary, Uttarakhand Pollution Control Board vide letter dated 17.02.2026 directed the Regional Officer, Uttarakhand Pollution Control Board, Kashipur to take necessary action and ensure that a report is submitted to the office. In this connection, a copy of the letter dated 17.02.2026 is being marked and filed as **Annexure no.1** to this affidavit.
4. That thereafter, the Regional Officer, Uttarakhand Pollution Control Board, Kashipur vide letter dated 08.04.2026 informed the Member Secretary, Uttarakhand Pollution Control Board that an on-site inspection has been conducted on 18.03.2026 and 01.04.2026 and submitted the report. The report further furnishes general remarks/ Summary which are as follows:
 - i. Out of 43 scrap vendors/units, 09 units were found closed.





- ii. 05 units, i.e., M/s Rehan Enterprises (formerly Hindustan Traders), M/s Arman Enterprises, M/s Bharat Polymers, RA Traders, and M/s BAA Traders, are engaged in plastic waste recycling and have valid consent from the State Pollution Control Board.
- iii. The majority of scrap vendors stored fire-prone materials such as waste paper/waste paper board, plastic, etc., but none of the scrap yards/units have provided fire protection arrangements, i.e., setback area, firefighting equipment/facility, and do not have fire license/approval from the concerned department/authority.
- iv. Any trading units have not obtained trade license/approval for trading activity.
- v. At the time of inspection, sources of air emission/fuel burning, waste burning, wastewater discharge, and collection/storage and processing of hazardous waste items were observed; however, proper protection arrangements to avoid mixing/contamination of storm/runoff water from scrap items were not provided.
- vi. Only five units have provided rental agreements/ownership documents for the acquired land.
- vii. The aforesaid 43 units are located just behind the applicant's hospital, M/s Medicity Hospital, Kartarpur Road, Teen Pani, Rudrapur. No buffer zone is available between the applicant's hospital and the aforesaid scrap vendors/units.

In this connection, a copy of the letter dated 08.04.2026 along with the report is being marked and filed as **Annexure no.2** to this affidavit.





5. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

[Signature]
Deponent

Verification: -

Verified at Dehradun on the 11 day of April 2026, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Identified by: Priyanka Jina
Advocate
UK/1475/2022

[Signature]

[Signature]
Deponent

This affidavit is sworn before me by:
Shri. Prasad Maheshwar Dhakade
who is identified by Shri. Priyanka Jina
at Dehradun on: 11/4/2026 Adv.
KM. URMILA BHATIA
Advocate & NOTARY, Dehradun





मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी / एच.ओ. / सा0-183-1004 / 2026 / 1840,

दिनांक 17.02.2026

एन0जी0टी0 मैटर

सेवा में,

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा कॉम्प्लैक्स, रामनगर रोड़, काशीपुर
जिला ऊधमसिंहनगर।

विषय:- मा0 हरित अधिकरण में योजित मूल आवेदन संख्या 88/2026 V3 Healthcare Private Limited Vs. Ministry of Environment, Forest & Climate Change & Ors. में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 हरित अधिकरण में योजित मूल आवेदन सं0 88/2026 V3 Healthcare Private Limited Vs. Ministry of Environment, Forest & Climate Change & Ors. में पारित आदेश दिनांक 04.02.2026 का अवलोकन करना चाहें। जिसमें राज्य प्रदूषण नियंत्रण बोर्ड प्रतिवादी सं0 4 बनाया गया है। मा0 हरित अधिकरण द्वारा अन्य निर्देशों के साथ निम्न निर्देश दिये गये हैं:-

9. Respondent No. 4 is directed to carry out a spot inspection and ascertain the details of the illegally operating scrap yards/scrap vendors and also the nature of violation and file a comprehensive report before the Tribunal at least one week before the next date of hearing.

तत्क्रम में आपको निर्देशित किया जाता है कि प्रकरण पर आवश्यक कार्यवाही करते हुए आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण पर अगली सुनवाई दिनांक 17.04.2026 को नियत है।

संलग्नक: यथोपरि।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा काम्पलैक्स, रामनगर रोड़
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के. रिट-101/26/18

दिनांक. 08/04/26

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण,
देहरादून।

Uttarakhand Pollution Control Board
Diary No. 279
Date 09/4/26

विषय-मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-88/2026 V3 Healthcare Private Limited Vs Ministry of Environment, Forest & Climate Change & Ors. में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

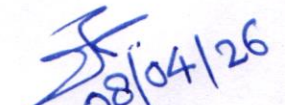
कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच.ओ./सा0-183-884-2025-822 दिनांक 04.08.2025, जो मा0 राष्ट्रीय हरित अधिकरण के मूल आवेदन संख्या-88/2026, V3 Healthcare Private Limited Vs Ministry of Environment, Forest & Climate Change & Ors. में पारित आदेश दिनांक 04.02.2026 के क्रम में है, का सन्दर्भ ग्रहण करने कष्ट करना चाहें।

उक्त के क्रम में सादर अवगत कराना है कि विषयगत प्रकरण पर इस कार्यालय द्वारा दिनांक 18.03.2026 तथा 01.04.2026 को स्थलीय निरीक्षण किया गया है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

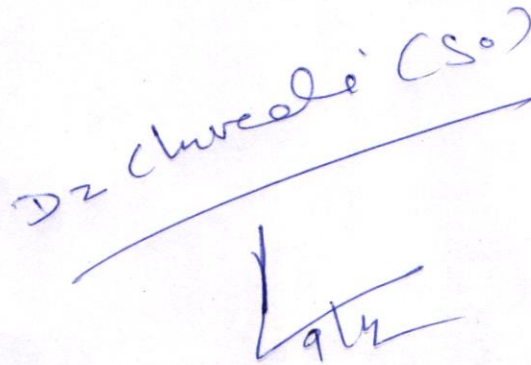
संलग्नक-उपरोक्तानुसार।

भवदीय,


08/04/26
(एस.पी.सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदय, उधमसिंहनगर को सूचनार्थ सादर प्रेषित।


Dr. Chavali (CSO)
Lata

क्षेत्रीय अधिकारी

Inspection Report

Subject: Regarding Application before Honorable National Green Tribunal O.A. No. 88/2026 V3 Healthcare Private Limited V/s Ministry of Environment Forest & Climate Change & Ors.

A. Background:

An Application titled O.A. No. 88/2026 V3 Healthcare Private Limited V/s Ministry of Environment Forest & Climate Change & Ors. Listed Honorable National Green Tribunal subject: a grievance against the multiple scrap yards operating before in the vicinity of applicant Medicity Hospital located Rudrapur, U.S.Nagar.

Honorable National Green Tribunal on its order dated 04.02.2026, passed the following direction in along with other:

Para No.09:

Respondent No.04 is directed to carry out a spot inspection and ascertain in the details of illegally operating scrap yards /scrap vendors and also the nature of violation and file a comprehensive report before the Tribunal at least one week before the next date of Hearing.

B.Field Observation/Facts :

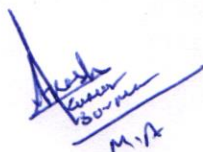
In context of above and in compliance of Head Office letter No.UKPCB/H.O./Gen-183-1004/2026/1840 dated 17/02/2026, Field Inspection and Ambient Air Sampling were conducted on 18/03/2026, 01/04/2026.

01. Field Inspection of 43 Nos. Scrap Vendors/Scrap Yards Units located in the vicinity just backside of the applicant M/s Medicity Hospital, Rudrapur- Kichha Road, Rudrapur. However many other Units were observed under the 100 meter radius of the applicant Hospital, Medicity Hospital, Rudrapur.

Topographical Survey Map along with Google Map of the concerned area/location is attached herewith for kind consideration. (Annexure -I)

Based on the Field observation and available records, details of particular Scrap Vendors/Yards /Units are as follows:


M.A.


M.A.


AEE



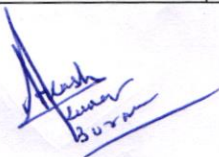
Sr. No	Name/Address and Location detail of the Scrap Vendors/Scrap Yard/Unit	Field Observation and Activity Undertaken by the unit	Air/Water Emission and Hazardous Waste	Remarks
01.	<p>M/s AR Traders</p> <p>Contact Person : Anwar</p> <p>Address: Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. <u>Activity undertaken:</u> Trading, Manual Segregation and Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell/disposal of Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found.</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not established in the Waste Storage Yard.</p>
02.	<p>M/s Om Traders</p> <p>Contact Person : Vijay</p> <p>Address: Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. <u>Activity undertaken:</u> Trading, Manual Segregation ,Storage of Plastic Waste/Waste Paper</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found.</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
03.	<p>M/s S. S. Enterprises</p> <p>Contact Person : Salman</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. <u>Activity undertaken:</u> Trading, Manual Segregation ,Storage of Plastic Waste/Paper Waste /Waste Cloth</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found.</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>






04.	<p>M/s Aman Enterprises</p> <p>Contact Person: Not available :</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found closed.		
05.	<p>Mr. Sabban</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken: Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
06.	<p>Mr. Om Traders</p> <p>Contact Person : Jitendra Diwaker</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken: Trading, Manual Segregation ,Storage of Plastic Waste/ Metal Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
07.	<p>Mr. N. M. Traders</p> <p>Contact Person: Naeem</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken: Trading, Manual Segregation ,Storage of Plastic Waste/ Paper Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

08.	<p>Mr. Sameer Enterprises Traders</p> <p>Contact Person: Mohmd.Harun</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/ Paper Scrap/Metal Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
09.	<p>M//s Mahan Enterprises</p> <p>Contact Person: Taufik Ahmed</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/ Paper Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
10.	<p>Mr. R.A. Traders(Plastic Recycling Unit)</p> <p>Contact Person: Mohmd. Azim</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Rent Agreement is provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>II. Plastic Waste Processing Unit to manufacture Plastic Dana and having consent from State Pollution Control Board (SPCB).</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p>

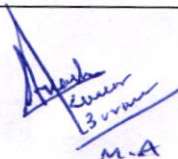




AEE



11.	<p>M/s Hindustan Enterprises Contact Person : Naeem</p> <p>Contact No.9012169284</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/ Paper Scrap/Metal Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
12.	<p>M/s U. K. Traders Contact Person : Jalish Ahmed Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found closed.		
13.	<p>M/s R.A.Traders (Scrap Yard) Contact Person : Mohmd.Ajeem</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found closed.		
14.	<p>M//s JBM Trading Co.</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found closed.		

15.	<p>M//s Arman Enterprises (Scrap Yard/Godown)</p> <p>Contact Person : Mohmd.Jafar</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/ Paper Waste/Metal Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
16.	<p>M//s Amaan Enterprises (Scrap Yard/Godown)</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership of acquired location/Land space was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
17.	<p>M//s H.F. Enterprises (Scrap Yard/Godown)</p> <p>Contact Person : Mohmd.Haneef</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/Waste Paper/Metal Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

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18.	<p>M/s Shree Tirupti Enterprises (Scrap Yard/Godown)</p> <p>Owner/Contact Person : Vishal Aggrwal</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, and ,Storage of Waste Drum</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
19.	<p>M/s Rehan Enterprises (Formerly Hindustan Traders)</p> <p>Owner/Proprietor/ Contact Person : Mhmd.yaseen</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Rent Agreement is provided.</p> <p>03.Activity undertaken:</p> <p>I. Plastic Waste Processing Unit to manufacture Plastic Dana</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p>
20.	<p>M/s Armaan Traders</p> <p>Owner/Proprietor/ Contact Person : Mhmd. Jafar</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Rent Agreement is provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>I. Plastic Waste Processing Unit to manufacture Plastic Dana</p>	<p>I.Source of Air Emission was not found in the Unit.</p> <p>II. Washing of Plastic Waste is being done as per the requirement. The Unit. ETP was provided for treatment of such waste water Washing activity was not found at the time of inspection.</p> <p>II. Hazardous Waste was not found stored within premises</p>	<p>I. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p>

21.	<p>M/s Bharat Polymer</p> <p>Owner/Proprietor/ Contact Person : Rizwan</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Rent Agreement is provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>I. Plastic Waste Processing Unit to manufacture Plastic Dana</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any arrangement for Fire Protection was not found</p> <p>II. Trade License and Fire License was not provided.</p>
22.	<p>M/s J.Q. Enterprises (Scrap Yard/Godown)</p> <p>Owner/Contact Person : Junaid</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/Waste Paper/Cloth Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
23.	<p>M/s Javed Ali (Scrap Yard/Godown)</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

24.	<p>M/s Quereshi Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Jafruddin</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste /Waste Paper</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
25.	<p>Jahid Ali</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.		
26.	<p>M/s Hindustan Traders (Scrap Yard/Godown)</p> <p>Contact Person: Javed</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. Activity undertaken:</p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

27.	<p>M/s S. N. Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Farman</p> <p>Address: Kh.No. Behind Medicity Hospital, Kartarpur Road, Teen Pani, Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Manual Segregation, Storage of Plastic Waste/Waste Paper/Metal</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not established in the Waste Storage Yard.</p>
28.	<p>M/s Rehan. Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Yaseen</p> <p>Address: Kh.No. Behind Medicity Hospital, Kartarpur Road, Teen Pani, Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Manual Segregation, Storage of Plastic Waste/Waste Cloth</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not established in the Waste Storage Yard.</p>
29.	<p>M/s J.P. Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Mehboob</p> <p>Address: Kh.No. Behind Medicity Hospital, Kartarpur Road, Teen Pani, Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Manual Segregation, Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not established in the Waste Storage Yard.</p>

30.	<p>M/s Arman Traders Yard/Godown)</p> <p>Contact Person: Not available</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.
31.	<p>M/s Furkan Yard/Godown)</p> <p>Contact Person: Not available</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.
32.	<p>M/s Shahid (ScrapYard/Godown)</p> <p>Contact Person: Not available</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.
33.	<p>M/s Irfan Yard/Godown)</p> <p>Contact Person: Not available</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.







34.	<p>M/s ILMA Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Mhd.Irfan</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
35.	<p>M/s Siddique Traders (Plastic Processing Unit)</p> <p>Contact Person: Not available</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	Unit was found Closed.		As per office records, Unit has obtained Consent for Plastic Waste Processing with Validity up to 31.03.2025. At the time of inspection unit was found closed.
36.	<p>M/s S K Enterprises (Scrap Yard/Godown)</p> <p>Contact Person:Iqrar Ahmed</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Storage of Metal Scrap.</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

37.	<p>M/s Ubed Raza Trading Co. (Scrap Yard/Godown)</p> <p>Contact Person: Israr Ahmed</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Storage of Glass Scrap.</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
38.	<p>M/s Noor Enterprises (Scrap Yard/Godown)</p> <p>Contact Person: Jafrudeen</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/Iron Scrap</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
39.	<p>M/s Sarfarz Traders (Scrap Yard/Godown)</p> <p>Contact Person: Sarfaraz</p> <p>Address: Kh.No. Behind Medicity Hosptal ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03. <u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV. Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

40.	<p>M/s B.A. Industry Contact Person : Arvind Khullar</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Rent Agreement is provided.</p> <p>03.Activity undertaken:</p> <p>I. Plastic Waste Processing Unit to manufacture Plastic Dana</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p>
41.	<p>Vinod (Yard/Godown)</p> <p>Contact Person: Vinod</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road,</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste/Metal Scrap/Paper/Waste Cloth</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>
42.	<p>M/s Arman Enterprises (Srap Yard/Processing) Contact Person: Asgar Ali</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road,</p>	Unit was found closed.		
43.	<p>M/s I T Enterprises (Yard/Godown)</p> <p>Contact Person: Imran</p> <p>Address: Kh.No. Behind Medicity Hospital ,Kartarpur Road, Teen Pani,Rudrapur.</p>	<p>01. Unit is established under Temporary Tin Shed.</p> <p>02. Any detail regarding Land Ownership was not provided.</p> <p>03.<u>Activity undertaken:</u></p> <p>Trading, Manual Segregation ,Storage of Plastic Waste</p>	<p>I. Source of Air Emission/Fuel Combustion and Waste Water discharge was not found in the Unit.</p> <p>II. Hazardous Waste was not found stored within premises.</p>	<p>I. Any records regarding procurement and disposal/sell of Plastic Waste were not provided.</p> <p>II. Any arrangement for Fire Protection was not found</p> <p>III. Trade License and Fire License was not provided.</p> <p>IV.Pakka Floor and closed shed was not was not established in the Waste Storage Yard.</p>

Photograph taken at the time of Inspection is attached herewith. (Annexure -II)


(M.A.)


M.A.


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C. Ambient Air Quality Monitoring :

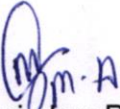
Ambient Air Quality was conducted from Third Party NABL/MoeF Accredited Lab on two different location of the referred area/Location within the applicant Medicity Hospital and Scrap Vendors/Units. Parameters are finding within prescribed limits. Detail is as follows:


Parameters	Particulate matter (PM 10)	Particulate Matter PM 2.5)	Sulfure Di Oxide(SOx)	Nitrogen Di Oxide(NOx)	Carbon Mono Oxide (CO)
Standards	100 microgram /Cubic meters	60 microgram/ Cubic meters	80 microgram/ Cubic meters	80 microgram/ Cubic meters	2milligram/cubic meter
Monitored Value at Location :01 Near Backside Gali No.01,Medcity Hospital	96.4	47.1	31.1	20.9	1.171
Monitored Value at Location :02 Gali No.2 within Scrap Vendors Area near M/s Arman Enterprises	94.9	46.7	30.5	19.8	1.168


Ambient Air Quality Reports are attached herewith. (Annexure-III)


D. General Remarks/Summary:

- I. Out Of 43 Scrap Vendor/Units 09 Units were found closed.
- II. 05 Units i.e. M/s Rehan Enterprises (Formerly Hindustan Traders) M/s Arman Enterprises, M/s Bharat Polymer/s R A Traders, M/s B A A Traders engaged and Plastic Waste Recycling and having Valid Consent from State Pollution Control Board. Copy of Consent of such Units is attached herewith. **(Annexure-IV)**
- III. Majority of Scrap Vendors stored Fire prone material such as Waste Paper/Waste Paper Board, Plastic etc. but Any Scrap Yard/ Unit have not provided Fire protection arrangement i.e. Set Back area, Fire Fighting equipment/facility and not having Fire License/Approval from concerned Department/Authority.
- IV. Any Trading Units have not obtained Trade License/Approval for Trading Activity.
- V. At the time of inspection, Sources of Air Emission/Fuel Burning, Waste Burning , Waste Water Discharge and Collection/Storage and Processing of any Hazardous Waste items, However Proper Protection arrangement for avoid to mixing/contamination of Storm /Run off Water from Scrap item was not provided.
- VI. Only 5 Units have provided Rental agreement/Ownership document for acquired Land. Copy of Such agreement is attached herewith. **(Annexure-V)**
- VII. Aforesaid 43 Units are located just behind applicant Hospital M/s Medicity Hospital, Kartarpur Road, Teen Pani, and Rudrapur. No Buffer Zone is available between the applicant Hospital and the aforesaid Scrap Vendors/Units.


(Maninder Rana)
Monitoring Asistt.


(Akash Barman)
Monitoring Asistt.


(Dildar Ali)
Asistt. Env.Engineer


(S.P.Singh)
Regional Officer

S.NO.

SITE:

TOPOGRAPHICAL SURVEY OF MEDICITY
SCRAP AREA NAGAR NIGAM RUDRAPUR (U.K)

CLIENT:

NAGAR NIGAM RUDRAPUR (U.K)

DATE:

24-03-2026

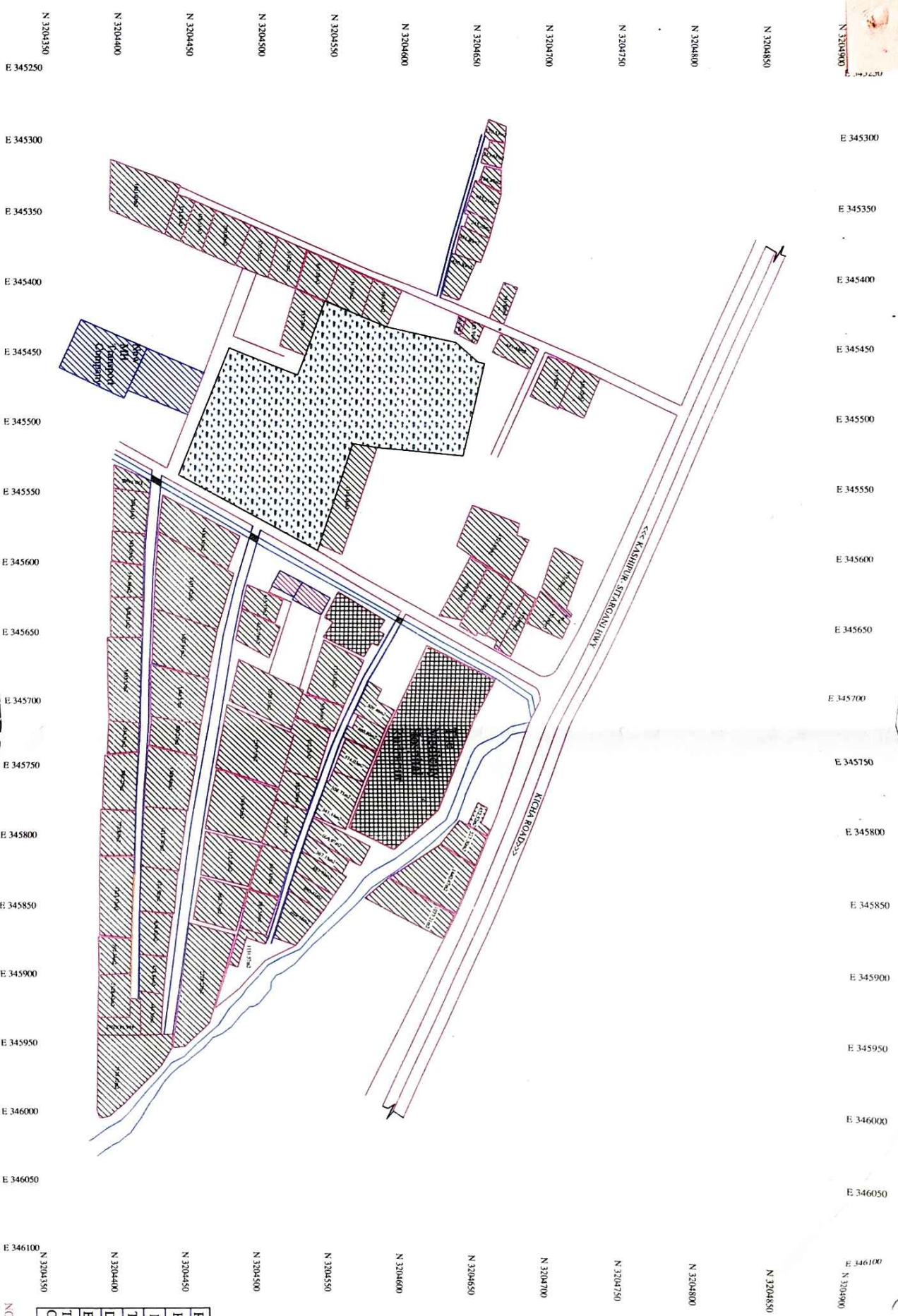
SURVEY BY: SAHIL

DESIGNED BY: SANDEEP SINGH

NOTE:

ALL DIMENTIONS IN METER.

SITE PLAN



LEGEND

ROAD	
HOSPITAL	
NALA	
TINSHED	
DIRT ROAD	
BULLTUP	
TRASPORT COMPANY	

NOTE- ALL SCRAP SHOP DIMENSION IN SQ METER



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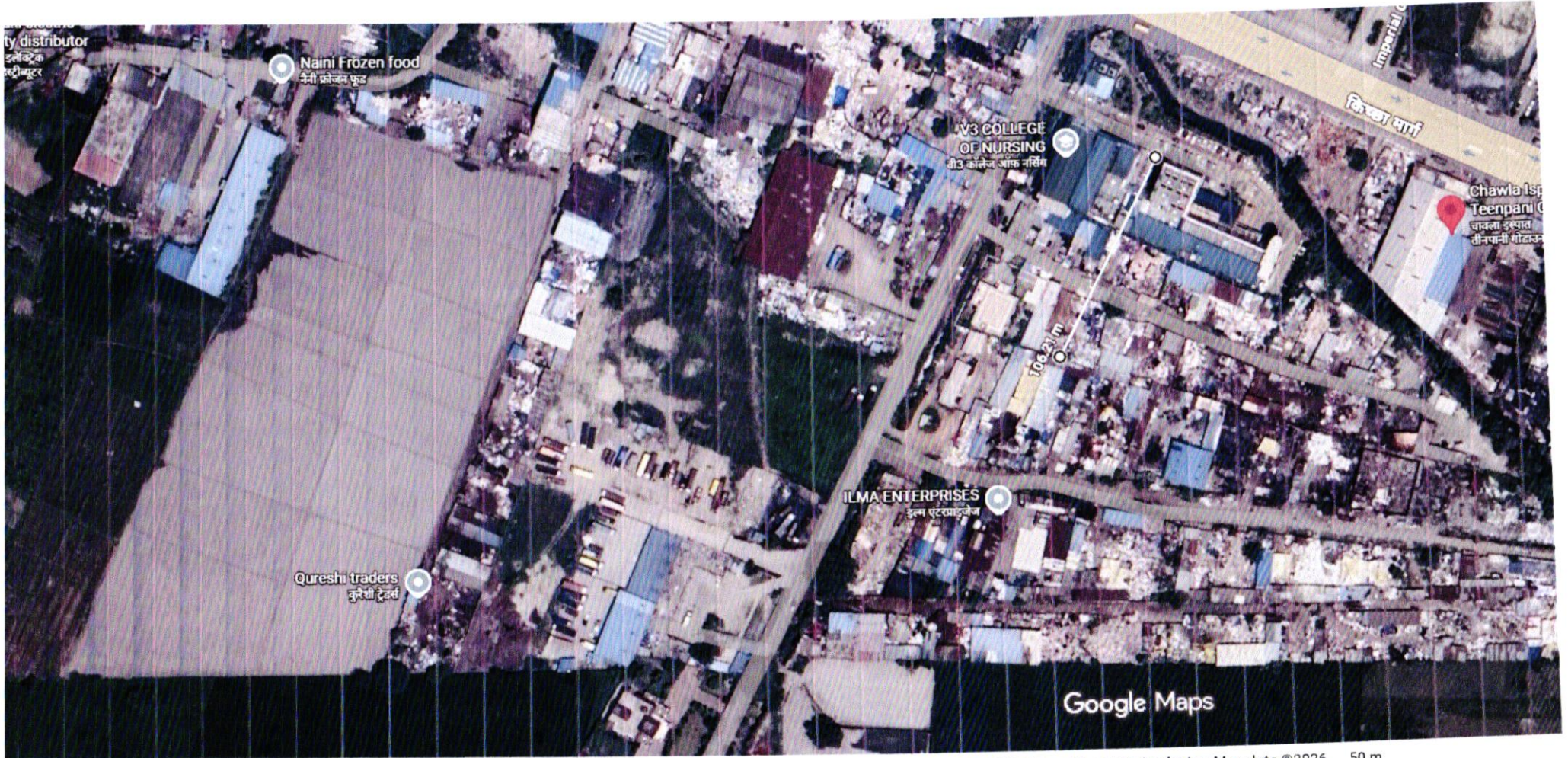
EE

(Annex-1)



Chawla Ispat Teenpani Godown

Approx. 100 Meter South side of Medi City Hospital

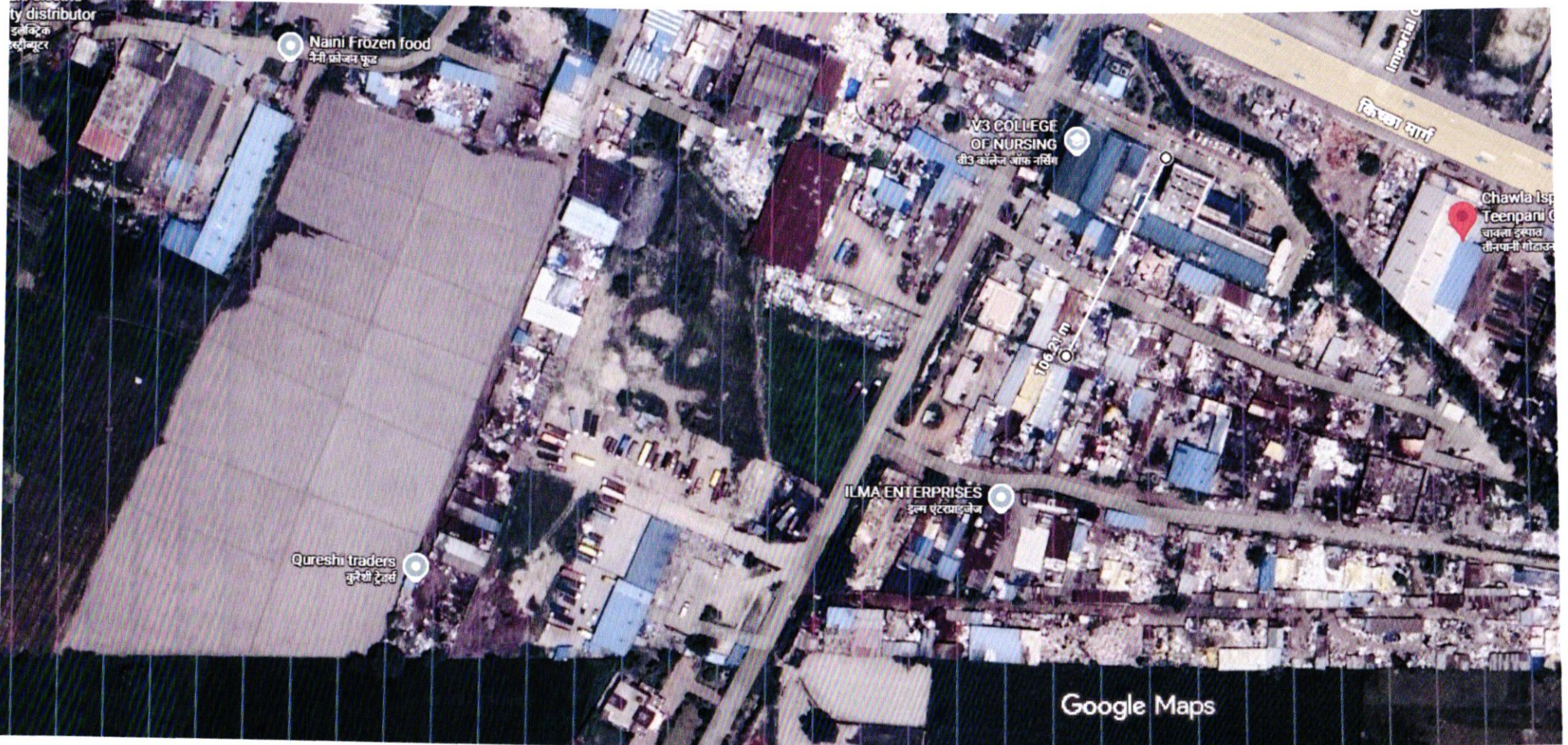


Imagery ©2026 Airbus, Maxar Technologies, Map data ©2026 50 m



Chawla Ispat Teenpani Godown

Approx. 100 Meter South side of Medi City Hospital



Imagery ©2026 Airbus, Maxar Technologies, Map data ©2026 50 m



Approx.100 Meter East of Medi city Hospital



Imagery ©2026 Airbus, Maxar Technologies, Map data ©2026 50 m

Measure distance
Total distance: 111.12 m (364.56 ft)



Approx. 100 Meter North Side of Medi City Hospital



Imagery ©2026 Airbus, Maxar Technologies, Map data ©2026 50 m

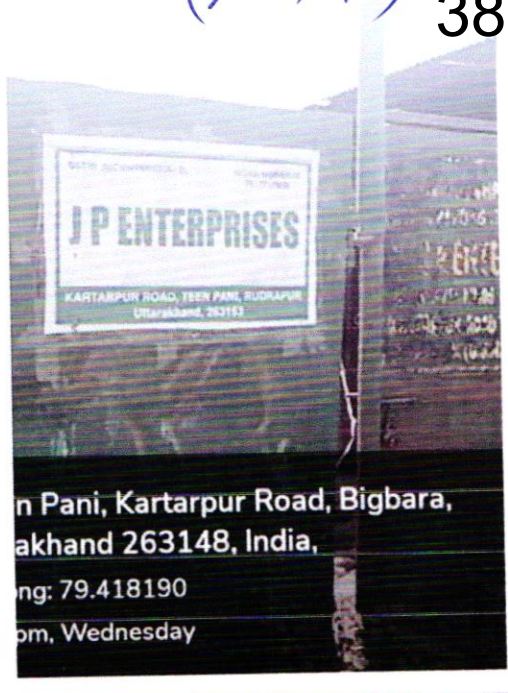
Measure distance
Total distance: 112.28 m (368.36 ft)



Teen Pani, Kartarpur Road, Bigbara, Uttarakhand 263148, India, Phone: 79.417087, Wednesday



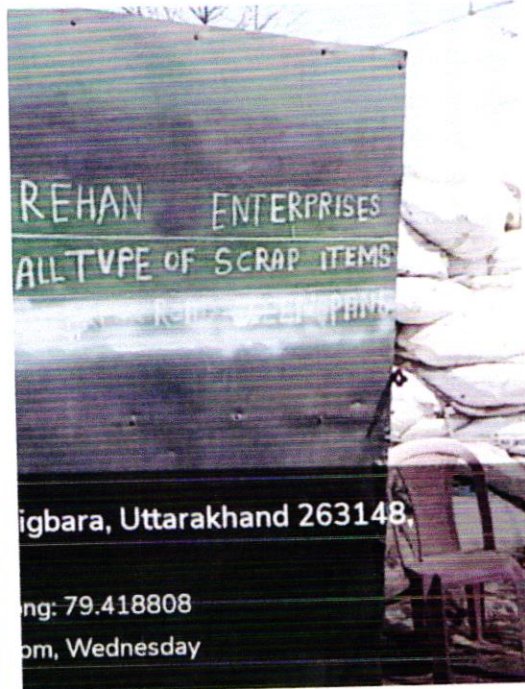
XC58+MQF Teen Pani, Kartarpur Road, Bigbara, Uttarakhand 263148, India, Phone: 79.417419, Wednesday



Teen Pani, Kartarpur Road, Bigbara, Uttarakhand 263148, India, Phone: 79.418190, Wednesday



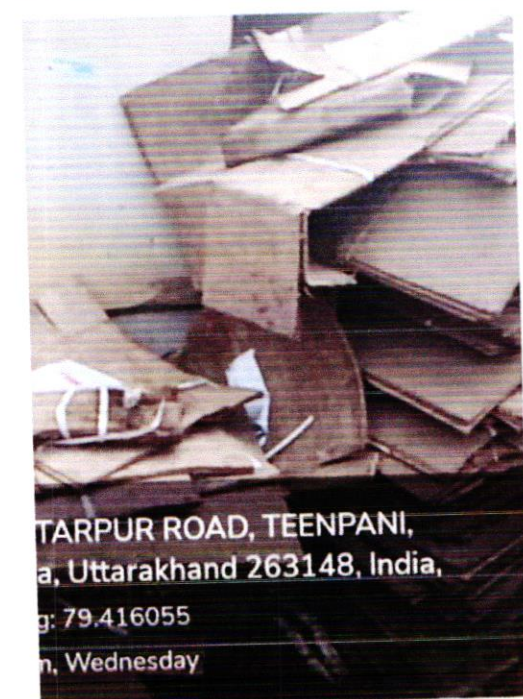
Teen Pani, Kartarpur Road, Bigbara, Uttarakhand 263148, India, Phone: 79.418234, Wednesday



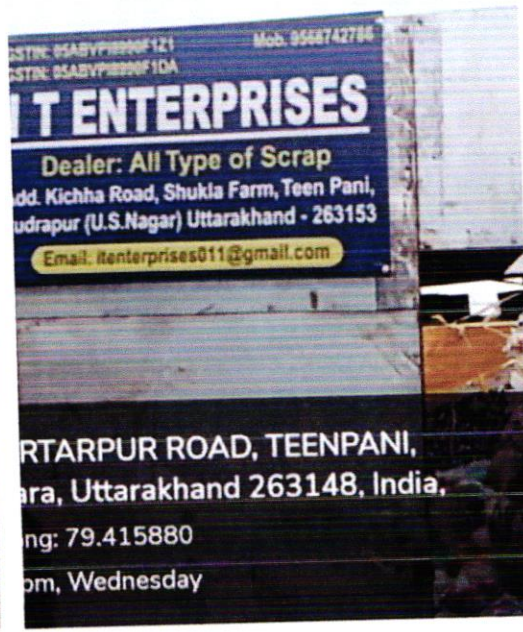
Bigbara, Uttarakhand 263148, India, Phone: 79.418808, Wednesday



Bigbara, Uttarakhand 263148, India, Phone: 79.418243, Wednesday



Kartarpur Road, Teenpani, Uttarakhand 263148, India, Phone: 79.416055, Wednesday

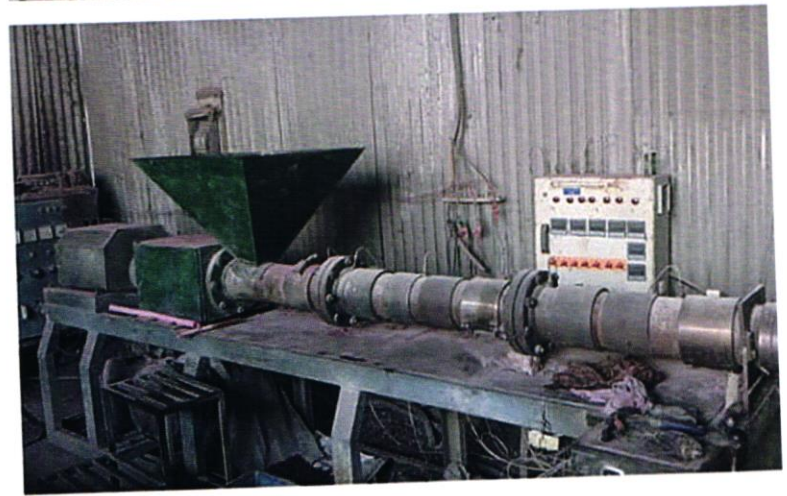


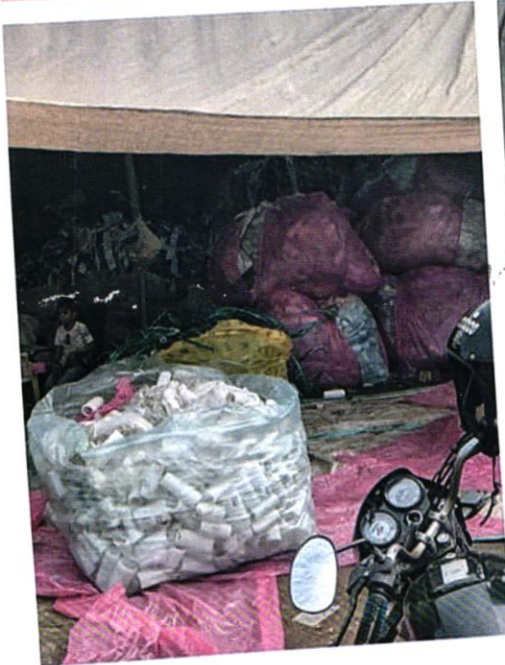
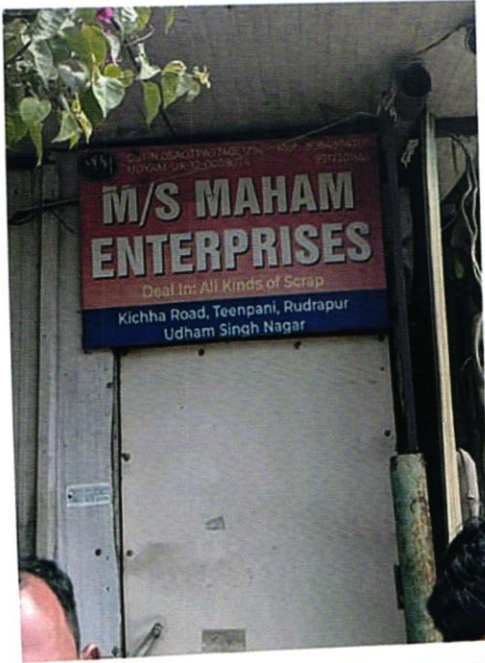
Kartarpur Road, Teenpani, Uttarakhand 263148, India, Phone: 79.415880, Wednesday

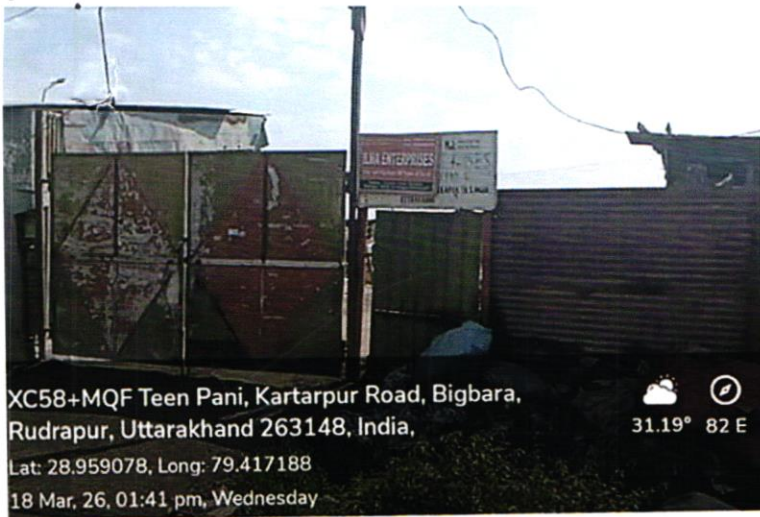


Bigbara, Uttarakhand 263153, India, Phone: 79.415494, Wednesday

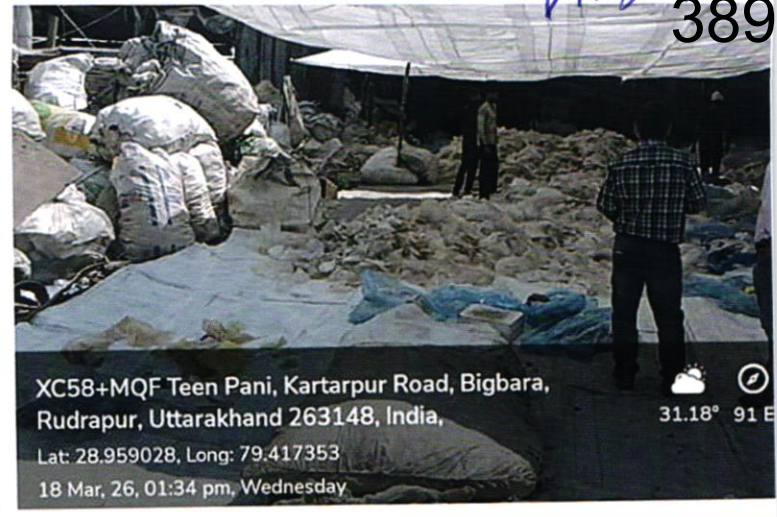




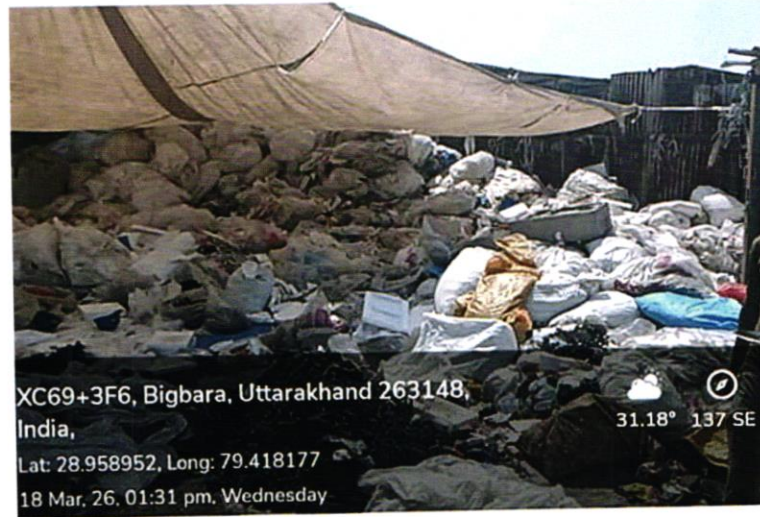




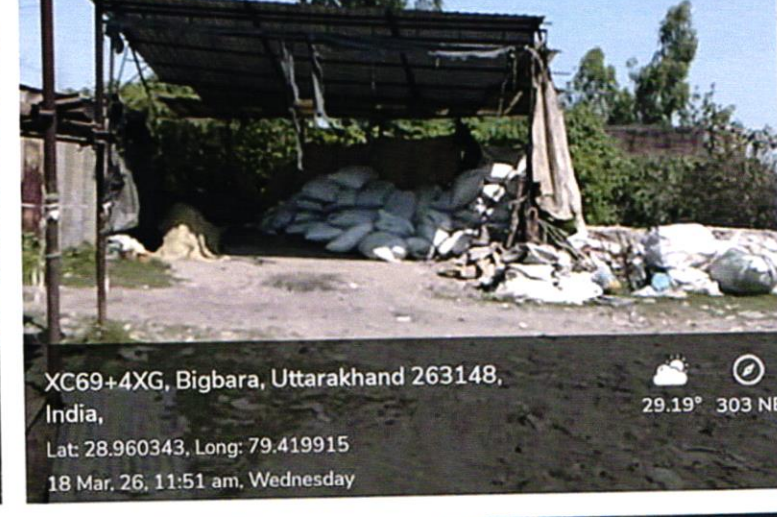
XC58+MQF Teen Pani, Kartarpur Road, Bigbara, Rudrapur, Uttarakhand 263148, India, Lat: 28.959078, Long: 79.417188 18 Mar, 26, 01:41 pm, Wednesday 31.19° 82 E



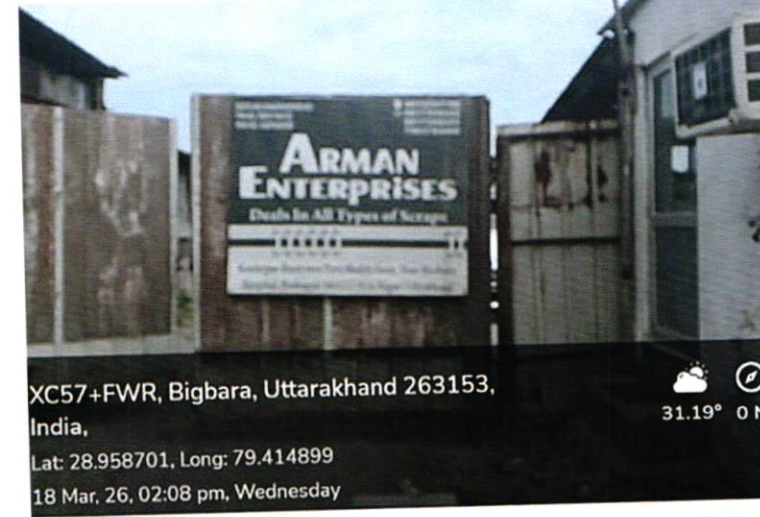
XC58+MQF Teen Pani, Kartarpur Road, Bigbara, Rudrapur, Uttarakhand 263148, India, Lat: 28.959028, Long: 79.417353 18 Mar, 26, 01:34 pm, Wednesday 31.18° 91 E



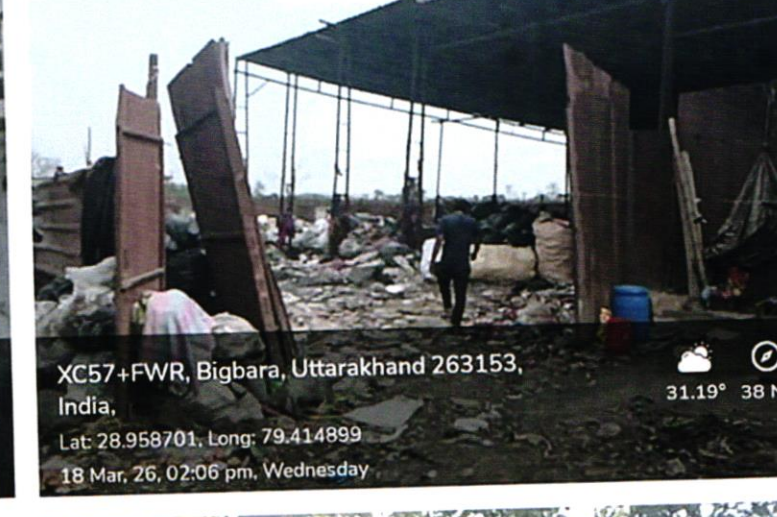
XC69+3F6, Bigbara, Uttarakhand 263148, India, Lat: 28.958952, Long: 79.418177 18 Mar, 26, 01:31 pm, Wednesday 31.18° 137 SE



XC69+4XG, Bigbara, Uttarakhand 263148, India, Lat: 28.960343, Long: 79.419915 18 Mar, 26, 11:51 am, Wednesday 29.19° 303 NE



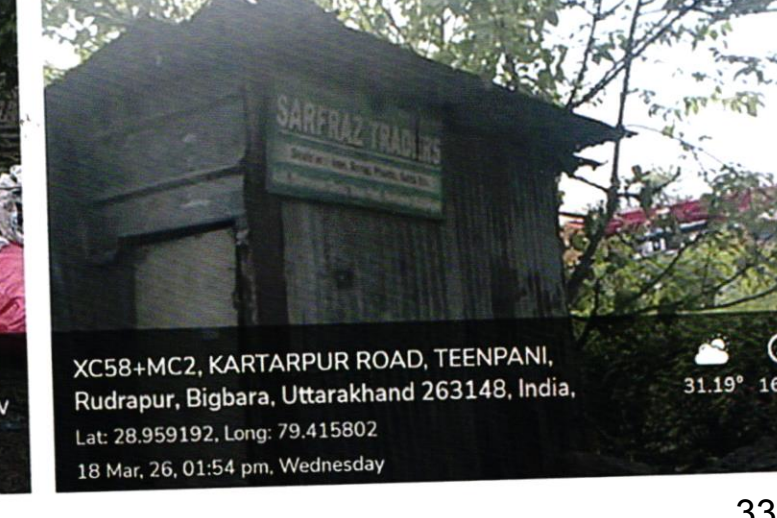
XC57+FWR, Bigbara, Uttarakhand 263153, India, Lat: 28.958701, Long: 79.414899 18 Mar, 26, 02:08 pm, Wednesday 31.19° 0 N



XC57+FWR, Bigbara, Uttarakhand 263153, India, Lat: 28.958701, Long: 79.414899 18 Mar, 26, 02:06 pm, Wednesday 31.19° 38 NE



XC58+MC2, KARTARPUR ROAD, TEENPANI, Rudrapur, Bigbara, Uttarakhand 263148, India, Lat: 28.958595, Long: 79.415635 18 Mar, 26, 02:06 pm, Wednesday 31.19° 292 W



XC58+MC2, KARTARPUR ROAD, TEENPANI, Rudrapur, Bigbara, Uttarakhand 263148, India, Lat: 28.959192, Long: 79.415802 18 Mar, 26, 01:54 pm, Wednesday 31.19° 165 S



TEST REPORT

ULR : TC1122026200006695F

Party Code : U/UKH/16245
*Issued to : Uttarakhand Pollution Control Board

REPORT NO. : SE0403009426/N
*Customer Ref.No. : NS

Chamunda Complex, Ram Nagar Road, Kashipur,
U.S Nagar (Uttarakhand)

*Reference Date : NS
Date of Sampling : 01/04/2026 To 02/04/2026

Date of Received : 03/04/2026

Date of Issue : 08/04/2026

Start Date of Analysis : 03/04/2026

Date of Completion : 08/04/2026

*Sample Name : Ambient Air

Environmental Condition : 25±2°C, RH50±15%

Sample Condition : OK

*Sample Qty. : NS

SOP/Sampling Plan : SIMA/ENV/SOP/012

Test Method Deviation : NA

Sample Collection : Sample Collected By Us

RESULTS OF ANALYSIS

Reference : As Per EP Act-1986

Sample Description : One Ambient Air sample was collected by us from 01/04/2026 to 02/04/2026

Name of Industry : Uttarakhand Pollution Control Board

Location of the Sampling Point : Medicity Hospital, Back Side Gali No. 1

Date of Sampling : 01/04/2026 To 02/04/2026

Sampling started at : 10:30 AM (Dt. 01/04/2026)

Sampling completed at : 10:30 AM (Dt. 02/04/2026)

Actual time of sampling : 1440 minutes

Flow rate of sampling : 1.19 m³/minute

Total volume of air sampled : 1714 m³ (For PM 10) & 23.996 m³ (For PM 2.5)

Ambient temperature (°C) : 36

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
1.	Particulate Matter (as PM -10)	µg/m ³	95.4	100	IS:5182 (P-23)	NA
2.	Particulate Matter (as PM - 2.5)	µg/m ³	47.1	60	IS:5182 (P-24)	NA
3.	Nitrogen Dioxides (as NO ₂)	µg/m ³	31.1	80	IS:5182 (P-6)	NA
4.	Sulphur Dioxide (as SO ₂)	µg/m ³	20.9	80	IS:5182 (P-2)	NA



Neeraj Singh Adhikari

Neeraj Singh Adhikari

Reviewed-By

Authorized Signatory

Diwakar Jha

Diwakar Jha

G.M Technical Environment

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 - Duplicable copy will be issued on chargeable basis.
 - SIMA Stands for Sophisticated Industrial Materials Analytic

Page : 1 of 2

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TEST REPORT

ULR : TC112202620006695F

Party Code : U/UKH/16245

REPORT NO. : SE0403009426/N

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
5.	Carbon Monoxide (as CO) (8 hours)	mg/m ³	1.171	2.0	IS:5182 (P-10) Method-C	NA

NA-Not Applicable, BDL- Below Detection Limit

The above mentioned parameters meets the specification of EP Act Standard.

--- End of Test Report ---



Neeraj Singh Adhikari
 Reviewed By

Authorized Signatory

 Diwakar Jha
 G.M Technical Environment

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TEST REPORT

Party Code : U/UKH/16245
*Issued to : Uttarakhand Pollution Control Board

Chamunda Complex, Ram Nagar Road, Kashipur,
U.S Nagar (Uttarakhand)

*Sample Name : Ambient Air

REPORT NO. : SE0403009426/O
*Customer Ref.No. : NS
*Reference Date : NS
Date of Sampling : 01/04/2026 To 02/04/2026
Date of Received : 03/04/2026
Date of Issue : 08/04/2026
Start Date of Analysis : 03/04/2026
Date of Completion : 08/04/2026
Environmental Condition : 25±2°C, RH50±15%
Sample Condition : OK
*Sample Qty. : NS
SOP/Sampling Plan : SIMA/ENV/SOP/012
Test Method Deviation : NA
Sample Collection : Sample Collected By Us

RESULTS OF ANALYSIS

Reference : As Per EP Act-1986

Sample Description : One Ambient Air sample was collected by us from 01/04/2026 to 02/04/2026

Name of Industry : Uttarakhand Pollution Control Board
Location of the Sampling Point : Medicity Hospital, Back Side Gali No. 1
Date of Sampling : 01/04/2026 To 02/04/2026
Sampling started at : 10:30 AM (Dt. 01/04/2026)
Sampling completed at : 10:30 AM (Dt. 02/04/2026)
Actual time of sampling : 1440 minutes
Flow rate of sampling : 1.19 m³/minute
Total volume of air sampled : 1714 m³ (For PM 10) & 23.996 m³ (For PM 2.5)
Ambient temperature (°C) : 36

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
1.	Volatile Organic Compound (as BTX)	µg/m ³	BDL	NA	IS:5182 (P-11)	0.05

NA-Not Applicable, BDL- Below Detection Limit

The above mentioned parameters meets the specification of EP Act Standard.

--- End of Test Report ---



Neeraj Singh Adhikari
Neeraj Singh Adhikari
Reviewed By

Authorized Signatory

Diwakar Jha
Diwakar Jha
G.M Technical Environment

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TEST REPORT

ULR : TC1122026200006696F

Party Code : U/UKH/16245
 *Issued to : Uttarakhand Pollution Control Board

REPORT NO. : SE0403009526/N
 *Customer Ref.No. : NS

Chamunda Complex, Ram Nagar Road, Kashipur,
 U.S Nagar (Uttarakhand)

*Reference Date : NS
 Date of Sampling : 01/04/2026 To 02/04/2026
 Date of Received : 03/04/2026
 Date of Issue : 08/04/2026
 Start Date of Analysis : 03/04/2026
 Date of Completion : 08/04/2026
 Environmental Condition : 25±2°C,RH50±15%
 Sample Condition : OK
 *Sample Qty. : NS
 SOP/Sampling Plan : SIMA/ENV/SOP/012
 Test Method Deviation : NA
 Sample Collection : Sample Collected By Us

*Sample Name : Ambient Air

RESULTS OF ANALYSIS

Reference : As Per EP Act-1986

Sample Description : One Ambient Air sample was collected by us from 01/04/2026 to 02/04/2026

Name of Industry : Uttarakhand Pollution Control Board

Location of the Sampling Point : Medicity Hospital, Back Side Gali No. 2 (M/s Arman Enterprises Kartarpur Road Teen Pani)

Date of Sampling : 01/04/2026 To 02/04/2026

Sampling started at : 11:00 AM (Dt. 01/04/2026)

Sampling completed at : 11:00 AM (Dt. 02/04/2026)

Actual time of sampling : 1440 minutes

Flow rate of sampling : 1.22 m³/minute

Total volume of air sampled : 1757 m³ (For PM 10) & 24.005 m³ (For PM 2.5)

Ambient temperature (°C) : 36

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
1.	Particulate Matter (as PM -10)	µg/m ³	94.9	100	IS:5182 (P-23)	NA
2.	Particulate Matter (as PM - 2.5)	µg/m ³	46.7	60	IS:5182 (P-24)	NA
3.	Nitrogen Dioxides (as NO ₂)	µg/m ³	30.5	80	IS:5182 (P-6)	NA
4.	Sulphur Dioxide (as SO ₂)	µg/m ³	19.8	80	IS:5182 (P-2)	NA



Neeraj Singh
 Neeraj Singh Adhikari
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Authorized Signatory

Diwakar Jha

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 G.M Technical Environment

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TEST REPORT

ULR : TC1122026200006696F

Party Code : U/UKH/16245

REPORT NO. : SE0403009526/N

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
5.	Carbon Monoxide (as CO) (8 hours)	mg/m ³	1.168	2.0	IS:5182 (P-10) Method-C	NA

NA-Not Applicable, BDL- Below Detection Limit

The above mentioned parameters meets the specification of EP Act Standard.

--- End of Test Report ---



Neeraj Singh
Neeraj Singh Adhikari
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Authorized Signatory

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Diwakar Jha
G.M Technical Environment

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SIMA LABS

Sophisticated Industrial Materials
Analytic Labs Pvt. Ltd.

(GOVT. APPROVED TESTING LABORATORIES)

Address : A-3/7, Mayapuri Industrial Area,
Ph-II, New Delhi - 110064

Phone : +(91)-(011) 43854300

Email : reports@simalab.com

CIN No : U74899DL1988PTC031785

Website : www.simalab.net | www.simalab.com

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TEST REPORT

Party Code : U/UKH/16245
*Issued to : Uttarakhand Pollution Control Board

Chamunda Complex, Ram Nagar Road, Kashipur,
U.S Nagar (Uttarakhand)

REPORT NO. : SE0403009526/O
*Customer Ref.No. : NS
*Reference Date : NS
Date of Sampling : 01/04/2026 To 02/04/2026
Date of Received : 03/04/2026
Date of Issue : 08/04/2026
Start Date of Analysis : 03/04/2026
Date of Completion : 08/04/2026
Environmental Condition : 25±2°C, RH50±15%
Sample Condition : OK
*Sample Qty. : NS
SOP/Sampling Plan : SIMA/ENV/SOP/012
Test Method Deviation : NA
Sample Collection : Sample Collected By Us

*Sample Name : Ambient Air

RESULTS OF ANALYSIS

Reference : As Per EP Act-1986

Sample Description : One Ambient Air sample was collected by us from 01/04/2026 to 02/04/2026
Name of Industry : Uttarakhand Pollution Control Board
Location of the Sampling Point : Medicity Hospital, Back Side Gali No. 2 (M/s Arman Enterprises Kartarpur Road Teen Pani)
Date of Sampling : 01/04/2026 To 02/04/2026
Sampling started at : 11:00 AM (Dt. 01/04/2026)
Sampling completed at : 11:00 AM (Dt. 02/04/2026)
Actual time of sampling : 1440 minutes
Flow rate of sampling : 1.22 m³/minute
Total volume of air sampled : 1757 m³ (For PM 10) & 24.005 m³ (For PM 2.5)
Ambient temperature (°C) : 36

S.No.	Parameters	Units	Results	Limit (Max)	Protocols	Detection Limit
1.	Volatile Organic Compound (as BTX)	µg/m ³	BDL	NA	IS:5182 (P-11)	0.05

NA-Not Applicable, BDL- Below Detection Limit

The above mentioned parameters meets the specification of EP Act Standard.

--- End of Test Report ---



Neeraj Singh Adhikari
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Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur- 244713
 Web : www.ueppcb.uk.gov.in

UKPCB/ROK/Con-A-207/2023/472

Date: 22/3/24

To,

M/s Arman Enterprises
 Khasra No-619/1, Kartarpur Road
 Teen Pani, Rudrapur,
 US.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAf Id-2118
 CCA-Renewal
 App No-5397748
 Order No- 1198

CCA is hereby granted to M/s Arman Enterprises Located Khasra No-619/1, Kartarpur Road, Teen Pani, Rudrapur, US.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :

1. (i). This CCA is granted for a period from up to 31.03.2027 and valid for manufacturing of following products with Capital Investment / Net Assets Values -1Cr. to 5 Cr.

S. No	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Plastic Granule	500MT	Plastic Granules	500MT

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)
Trade Effluent	Nil	Nil
Sewage	1.00	1.00

- (ii) **Trade Effluent Treatment and disposal** – The application shall operate Effluent treatment Plant consisting Primary/secondary and/or tertiary treatment as is requires with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent to achieve Zero Discharge. The treated effluent me be reuse in gardening and the same has to be maintained continuously so as to achieve following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and application to the unit from time-to-time:-

pH	Between	5.5 to 9.0
Suspended Solids	Not to exceed	100mg/l
BOD 3 days 27 Degree C	Not to exceed	30 mg/l
COD	Not to exceed	250mg/l
Oil & Grease	Not to exceed	10 mg/l

Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	25KVA DG SET	2	HSD	--	Acoustic Enclosure With Stack	--

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) The **Factory Manager** of **M/s Arman Enterprises** Located **Khasra No-619/1, Kartarpur Road, Teen Pani, Rudrapur, US.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period from up to 31-03-2027
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0.010MT	Recyclable

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

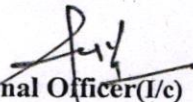
5. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.


Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board, for kind information and compliance of the same.**


Regional Officer (I/c)

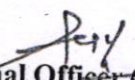
Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. Unit shall ensure manifest system in **Form-10** of **HW Rules** while disposing hazardous waste.
9. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six Month.
10. The consent is valid for orange category.
11. The consent is Valid for Domestic effluent only, Industrial effluent should not generate.
12. if any change in products, process capacity, manpower, Category etc. unit must be obtained fresh CTE/CCA as per EP Act.
13. Unit must be obtained registration Certificate under Plastic Waste Management Handling Rules 2016.

14. Unit shall ensure to Comply E-Waste Management Rules 2016.
15. Unit must be submitted compliance report along with Current Balance sheet every year.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
16. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in **Form-9** of the **Hazardous Rules** shall be submitted to the **Board**.


Regional Officer (f/c)



Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur- 244713
 Web : www.ueppcb.uk.gov.in

UKPCB/ROK/Con-B- 121 /2025/ 83

Date: 15/4/25

To,

M/s B.A.A. Industries
 Khasra No-641 & 642, Teen Pani
 Kartarpur Road
 Rudrapur Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred here in after as Water Act, Air Act and HW Rules respectively).

Caf ID -51804
 CCA-Renewal
 App. No-3123536
 Order No- 1203

CCA is hereby granted to M/s B.A.A. Industries Located Khasra No-641 & 642, Teen Pani, Kartarpur Road, Rudrapur Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions:

1. (i). This CCA is granted for a period up to 31.03.2029 for manufacturing of following products with Capital Investment / Net Assets Values -10 Lakh to 50 Lakh.

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Plastic Dana	34 MT	Plastic Dana	34 MT

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)
Trade Effluent	NIL	NIL
Sewage	0.5	0.5

- (ii) Trade Effluent Treatment and disposal – There is no trade effluent.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ soak pit as is required with reference to Indian Standard : IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack Height (Mt)	Type of Fuel	Emission Control Equipment	Emission standards not to exceed
NIL	NIL	NIL	NIL	NIL	NIL

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night Time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) The **Factory Manager** of NIL.....sis hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period from up to NIL
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
NIL	NIL	NIL	NIL

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under HW Rules.
- (ii) **Environment Statement in Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will results in legal action under the aforesaid **Acts and Rules**.

9. **Units shall strictly avoid the usage and should not engage in the production of banned single use Plastics in the premises as per list of banned single use plastics mentioned in the notification of MOEF & CC, Government Of India dated 12/08/2021 and notification of Uttarakhand Government issued vide letter No. 84/XXVIII-1-20-13(II)/2001 dated 16/02/2021 and modified date 28-02-2023.**

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. Unit shall ensure manifest system in **Form-10 of HW Rules** while disposing hazardous waste.
9. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six Month.
10. The consent is valid for **orange** category.
11. The consent is Valid for Domestic effluent only, Industrial effluent should not generate.
12. if any change in products, process capacity, manpower, Category etc. unit must be obtained fresh CTE/CCA as per EP Act.
13. Unit must be submitted compliance report along with Current Balance sheet every year.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF Test report shall be communicated to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such.

- information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
 12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
 14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
 15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
 16. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
 17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
 18. In case of any transportation of hazardous waste, the details in **Form-9** of the **Hazardous Rules** shall be submitted to the **Board**.

Copy to: Member Secretary, Uttarakhand Pollution Control Board, for kind information and compliance of the same.

JF 15/04/25
Regional Officer

JF 15/04/25
Regional Officer

[Signature]
15/04/25
MBC

aw
[Signature]
15/04/25



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
चामुण्डा काम्पलैक्स, रामनगर रोड़
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के./ Um-11-58/24/53

दिनांक. 21/1/24

सेवा में,

M/s Rehan Enterprises
Khasra no.- 568, Vill-Shimla Pistor
Rudarpur, U.S.Nagar

विषय- उद्योग के नाम परिवर्तन के सम्बन्ध में ।

महोदय

उपरोक्त विषयक आप इस कार्यालय को प्रेषित अपने पत्र 09.11.2024 का सन्दर्भ ग्रहण करना चाहें, जिसके माध्यम से आप द्वारा उद्योग का नाम परिवर्तन किये जाने का अनुरोध किया गया है।

अतः आपके अनुरोध के क्रम में आप द्वारा प्रस्तुत दस्तावेजों के परीक्षण के पश्चात उद्योग का जारी सहमति आदेश यूकेपीसीबी/आर.ओ.के./सहमति-एच-58/2020/19 दिनांक 14.05.2020 में उद्योग का नाम M/s Hindustan Traders से परिवर्तित कर M/s Rehan Enterprises किया जाता है। अन्य शेष शर्तें यथावत रहेंगी।

भवदीय,

(नरेश गौस्वामी)

क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि-सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र०)

900
21/1/24



Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur- 244713
Phone: 05947&276509. 276510| Web : www.ueppcb.uk.gov.in

UEPPCB/ROK/Con-H-58/19/19

Date: 14/5/20

To,

M/s Hindustan Traders
Khasra No-568, Vill- Simla Pistor
Rudrapur
Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID -22503	Inward ID -255178
CCA- fresh	
Consent No. AWH-21484	
Order No- 764	

CCA is hereby granted to M/s Hindustan Traders located Khasra No-568, Vill- Simla Pistor Rudrapur Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions:

1. (i). This CCA is granted for a period from up to 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values -50 Lakhs to 01 crs.

S. No.	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	PP Granuals	50MT	PP Granuals	50MT

- (ii). This CCA is valid for Re Processing of Waste Plastic Process only.

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)
Trade Effluent	NIL	NIL
Sewage	NIL	1.000

- (ii) Trade Effluent Treatment and disposal – There is no trade effluent.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard : IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	125KVA D G Set	2	HSD	---	Acoustic	As Per EP Act

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) Number of authorization and date of issue
- (ii) The **Factory Manager** of M/s **Hindustan Traders** located **Khasra No-568, Vill- Simla Pistor Rudrapur Distt-U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iv) The authorization shall be in force for a period from up to 31.03.2025
- (v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0.100MT	Recycling

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take proper permission facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

(viii) The authorization is valid for temporary storage of Hazardous Waste with in premises only.

5. **Compulsory documents to be submitted by the Industry/Unit :**

(i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules**.

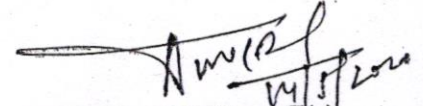
(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.

(iii) **Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

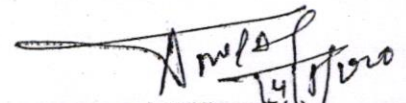
7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any Provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will results in legal action under the aforesaid **Acts and Rules**.


Regional Officer (I/c)

Copy to: 1- Member Secretary, Uttarakhand Pollution Control Board, for kind information and compliance of the same.

2- Guard File.

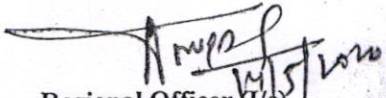

Regional Officer (I/c)

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. Unit shall ensure manifest system in **Form-10** of **HW Rules** while disposing hazardous waste.
9. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six Month.
10. The consent is valid for Re Processing of Waste Plastic Process only under orange category.
11. The consent is Valid for Domestic effluent only, Industrial effluent should not generate.
12. if any change in products, process capacity, manpower, Category etc. unit must be obtained fresh CTE/CCA as per EP Act.
13. Unit must be obtained registration Certificate under Plastic Waste Management Handing Rules 2016.
14. Unit shall ensure to Comply E-Waste Management Rules 2016.
15. Unit must be submitted compliance report along with Current Balance sheet every year.

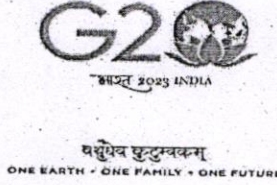
General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of Form-11 of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the Board.


Regional Officer (I/c)



LIFE
Lifestyle For
Environment



Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road
Kashipur, US Nagar,

UKPCB/ROK/Con-B-143 /2026/ 635

Date: 17/3/26

To,

M/s Bharat Polymers
Khasra No-619/1, Khatauni No-00289
Teen Pani, Kartarpur Road, Rudrapur
U.S. Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAf Id- 126678
CCA- Renewal
App No-9115098
Order No- 1552

CCA is hereby granted to M/s Bharat Polymers Located Khasra No-619/1, Khatauni No-00289, Teen Pani, Kartarpur Road, Rudrapur U.S. Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :

- (i). This CCA is granted for a period up to 31.03.2031 and valid for manufacturing of following products with Capital Investment / Net Assets Values - 10 Lakh to 50 Lakh.

S. No	Last CTE/CCA		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	PP Granules	300 MT	PP Granules	300 MT

- Specific Conditions under Water Act:

(i)The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)
Trade Effluent	NIL	NIL
Sewage	1.6	1.6

Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

- Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Emission Control Equipment	Emission standards not to exceed
1	62.5 KVA DG SET	1.5	HSD	Acoustic Enclosure with Stack	As Per E(P) Act

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night Time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

(i) The Factory Manager of M/s Bharat Polymers Located Khasra No-619/1, Khatauni No-00289, Teen Pani, Kartarpur Road, Rudrapur U.S. Nagar hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iii) The authorization shall be in force for a period from up to 31-03-2031

(iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0.01	Recyclable

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.
 7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will results in legal action under the aforesaid Acts and Rules.

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six Month.
10. The consent is valid for Segregation, Grinding, Extruding, Threading, Granulling, Cololing & Cutting, Process only, under orange category.
11. The consent is Valid for Domestic effluent only, Industrial effluent should not generate.
12. if any change in products, process capacity, manpower, Category etc. unit must be obtained fresh CTE/CCA as per EP Act.
13. Unit must be obtained registration Certificate under Plastic Waste Management Handling Rules 2016.
14. Unit shall ensure to Compliance of the Plastic Waste Management Handling Rules 2016.
15. Unit must be submitted compliance report along with Current Balance sheet every year.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined **HDEP** pit constructed with **R.C.C.** or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in **Form-9** of the Hazardous Rules shall be submitted to the Board.

[Signature]
17/03/28
Regional Officer

Copy to: Member Secretary, Uttarakhand Pollution Control Board, for kind information and compliance of the same.

[Signature]
17/03/28
Regional Officer

[Signature]
17/3/28



Regional Office
Uttarakhand Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur- 244713
 Web : www.ueppcb.uk.gov.in

UKPCB/ROK/Con-**R**-162/2025/381

Date: 6/9/25

To,

M/s RA Traders
 Khasra No-638, Gali No-1
 Near Medicity Hospital,
 Kartarpur Road, Teen pani
 Shukla Farm, Rudrapur,
 Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred here in after as Water Act, Air Act and HW Rules respectively).

Caf ID -13139
CCA-Renewal
App. No-7305015
Order No- 1359

CCA is hereby granted to M/s RA Traders Located Khasra No638, Gali No-1, Near Medicity Hospital, Kartarpur Road, Teen pani, Shukla Farm, Rudrapur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions:

1. (i). This CCA is granted for a period from up to 31.03.2027 and valid for Manufacturing of following products with Capital Investment / Net Assets Values -50 Lakh to 1 cr.

S. No.	Last CTE/CCA		Present CCA (Fresh/Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Plastic Dana	52 MT	Plastic Dana	52 MT

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE	Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)
Trade Effluent	NIL	NIL
Sewage	0.6	0.6

- (ii) Trade Effluent Treatment and disposal – There is no trade effluent.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ soak pit as is required with reference to Indian Standard : IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain

the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack Height (Mt)	Type of Fuel	Emission Control Equipment	Emission standards not to exceed
NIL	NIL	NIL	NIL	NIL	NIL

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night Time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) The **Factory Manager** of NIL..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period from up to NIL
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
NIL	NIL	NIL	NIL

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will results in legal action under the aforesaid **Acts and Rules**.

9. Units shall strictly avoid the usage and should not engage in the production of banned single use Plastics in the premises as per list of banned single use plastics mentioned in the notification of MOEF & CC, Government Of India dated 12/08/2021 and notification of Uttarakhand Government issued vide letter No. 84/XXVIII-1-20-13(II)/2001 dated 16/02/2021 and modified date 28-02-2023.

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. Unit shall ensure manifest system in **Form-10 of HW Rules** while disposing hazardous waste.
9. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six Month.
10. The consent is valid for Shredding, Grinding, Cutting, Pre Heating, and Extrusion Process under **orange** category.
11. The consent is Valid for Domestic effluent only, Industrial effluent should not generate.
12. if any change in products, process capacity, manpower, Category etc. unit must be obtained fresh CTE/CCA as per EP Act.
13. Unit must be submitted compliance report along with Current Balance sheet every year.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF Test report shall be communicated to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of **Form-11** of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
16. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and '**Hazardous**' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in **Form-9** of the **Hazardous Rules** shall be submitted to the **Board**.

[Handwritten Signature]
20/09/15
Regional Officer

Copy to: Member Secretary, Uttarakhand Pollution Control Board, for kind information and compliance of the same.

[Handwritten Signature]
20/09/15
Regional Officer

[Handwritten Signature]
20/09/15

(Annex-N)

Udaya Rathore
STAMP VENDOR (L.No.-237/
Rudrapur (U.S.Nagar)

417

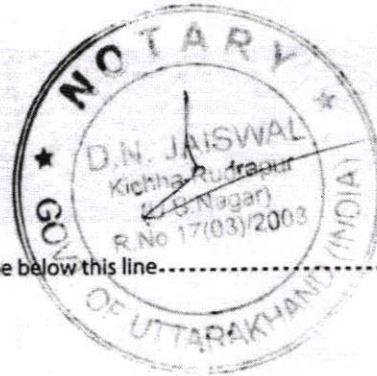


सत्यमेव जयते

INDIA NON JUDICIAL Government of Uttarakhand

e-Stamp

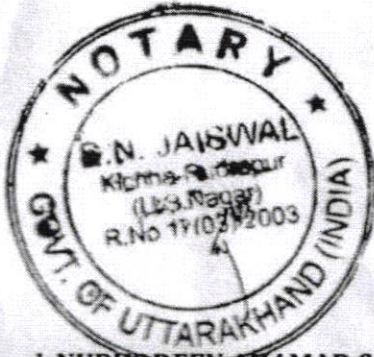
Certificate No.	: IN-UK88718543707557S
Certificate Issued Date	: 26-Sep-2020 12:53 PM
Account Reference	: NONACC (SV)/ uk1218704/ RUDRAPUR/ UK-UN
Unique Doc. Reference	: SUBIN-UKUK121870480546814782784S
Purchased by	: RA TRADERS
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: RA TRADERS
Second Party	: NA
Stamp Duty Paid By	: RA TRADERS
Stamp Duty Amount(Rs.)	: 10 (Ten only)



.....Please write or type below this line.....

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



LETTER OF CONSENT

I, NURUDEEN AHAMAD S/O JALEES AHAMAD the owner of Property situated at GALI NO -01, KARTARPUR ROAD, NEAR MEDICITY HOSPITAL TEEN PANI, SHUKLA FARM, RUDRAPUR, UDHAM SINGH NAGAR, UTTARAKHAND, 263153 . I have No Objection and giving my full consent to MO AJAM S/O JALEES AHAMAD to carry out Business in the Trade Name of M/S R A TRADERS in my Premises mentioned above.

Owner Name -NURUDEEN AHAMAD

Address- GALI NO-.01, KARTARPUR ROAD, NEAR MEDICITY HOSPITAL TEEN

PANI, SHUKLA FARM, RUDRAPUR, UDHAM SINGH NAGAR, UTTARAKHAND, 263153

Identified the signature of Executants/Deponent has/have signed before
Amit Kumar Rajput
Uttaranchal Photo Copier Services
Gandhi Park, Rudrapur (U.S.N.)
Date: 24/10/2020

Place: Rudrapur

Attested & Authenticated
nature of deponent/Executant
Nurudeen Ahamad
identified by Shri Amit Rajput
26/10/2020
DAYA NAND JAISWAL
ADVOCATE
NOTARY KICHHA-RUDRAPUR
U.S. Nagar (Uttarakhand) India

Owner of the property

Nurudeen Ahamad
Signature
NURUDEEN AHAMAD

मौ उ-1444

deponent identified by.....
Swornsd Verified that contents of this
Affidavit at.....
Date.....

D.N. JAISWAL
Notary, Kichha, Rudrapur
U.S. Nagar (U.K.)

विद्युत		
GST No. (UPCL) 05AAACU6007G1ZP		
विल सं. 14203037		
कनेक्शन सं.	बिल तिथि	
896A302224879	17/08/2020	
खता सं. 41900478044		
14/07/2020	से	17/08/2020 तक
युप 6	1.0	08/2020
खण्ड	व्यवसाय	
RUDRAPUR	RUDRAPUR-1	
देय तिथि	विच्छेदन	
24/08/2020	23/09/2020	
नाम Mr. NURUDEEN AHAMAD		
पता KARTARPUR ROAD TEEN PANI SHU KLA FARM RUDRAPUR TEEN PANI		
शहर	स्वीकृत भार	2.0KW
मीटर सं. U440219	मीटर प्रकार	0
श्रेणी	सालाई प्रकार	25
RTS-2		
रीडिंग		
पिछले रीडिंग	वर्तमान रीडिंग	बिल्ड यूनिट
Kwh 190	213	23
Kvah 190	213	23
PF 1.0	MDI 1.0	MU
	विल आधार	
विल विवरण		राशि रु में
विद्युत मूल्य @ 4.70		108.1
फिक्स चार्ज दर		140.0
फिक्स चार्ज (अधिक्य)		0.0
AEC @ 0.00	(+) 0.0	
कोपे./एचपीएफ. अधिभार (+)		0.0
सोमर वाटर मीटर छूट		0.0
अन्य उमा समायोजन/साह (-)		0.0
अन्य देय		74.62
FUEL CHARGES @ 0.0		
विद्युत का @ 0.15		3.45
घरिन @ 0.10		2.3
वर्तमान देय		328.47
पिछले बिल की देय धनराशि		3072.0
विस्तृत शुल्क अधिभार		35.94
कुल देय		3436.0
		0.0
पिछले बिल की देय धनराशि		
विल भुगतान राशि		
08/09/2020	तक	₹3474.0
08/09/2020	तक	₹3475.0
23/09/2020	तक	₹3514.0
COUNTERFOIL		
For SMS Alert, Pl. Provide Your mobile No. here.....		
कनेक्शन सं. 896A302224879		
विल सं. 14203037		
GSTIN: 05AAACU6007G1ZP		
For Online Payment log on to http://www.upcl.org		
Toll Free No. : 1912		



सत्यमेव जयते



IN-UK53446576502667W

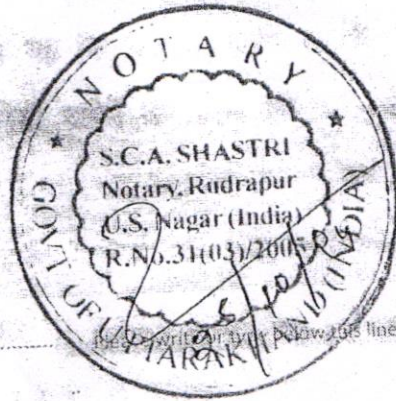
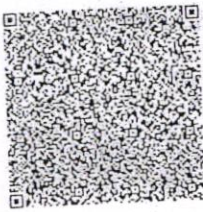
INDIA NON JUDICIAL

अमित कुमार राजपूत
स्टाम्प विक्रेता लाहौर नं० 275/16
रुद्रपुर (ऊधम सिंह नगर)

Government of Uttarakhand

e-Stamp

Certificate No.	: IN-UK53446576502667W
Certificate Issued Date	: 25-Oct-2024 04:04 PM
Account Reference	: NONACC (SV)/ uk1271504/ RUDRAPUR/ UK-UN
Unique Doc. Reference	: SUBIN-UKUK127150413942397281779W
Purchased by	: REHAN ENTERPRISES
Description of Document	: Article 35 Lease
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ANIL GUPTA SON OF LALTA PRASAD GUPTA
Second Party	: REHAN ENTERPRISES
Stamp Duty Paid By	: REHAN ENTERPRISES
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



अनुबन्धपत्र/किरायेदारी

यह अनुबन्ध हम निम्नपक्षों के मध्य एक गोदाम की किरायेदारी के सिलसिले में निम्न प्रकार सम्पन्न हुआ है। अतः दोनों पक्ष इस अनुबन्ध के पाबन्द रहेंगे-



द्वितीय पक्ष



हं प्रथम

क्रमशः..

11/2/11

प्रथम पक्ष अनिल गुप्ता पुत्र श्री लालता प्रसाद गुप्ता
निवासी- तीन पानी, ग्राम करतारपुर रोड, रुद्रपुर,
जिला उधम सिंह नगर, उत्तराखण्ड-263153

द्वितीय पक्ष **M/S REHAN ENTERPRISES**
फर्म स्वामी- तीन पानी, ग्राम करतारपुर रोड, रुद्रपुर,
जिला उधम सिंह नगर, उत्तराखण्ड-263153



अनुबन्ध निम्न का साक्षी है :-

प्रथम पक्ष की, प्रश्नगत उपरोक्त सम्पत्ति जो कि वाक्या मौजा- तीन पानी, ग्राम, करतारपुर रोड, रुद्रपुर, जिला उधम सिंह नगर, उत्तराखण्ड-263153 में स्थित एक गोदाम की व्यवसायिक प्रयोजन हेतु किराये पर दिया जा रहा है। जिसकी पैमाईश 40x30 फिट है।

१. यह कि प्रथम पक्ष प्रश्नगत उपरोक्त सम्पत्ति के स्वामी है तथा प्रथम पक्ष को प्रश्नगत सम्पत्ति पर या इसको किराये पर देने के सभी अधिकार प्राप्त है।
२. यह कि द्वितीय पक्ष के प्रस्ताव पर प्रथम पक्ष ने प्रश्नगत सम्पत्ति उक्त वर्णित गोदाम को द्वितीय पक्ष को व्यवसायिक प्रयोजन हेतु किराये पर दिया है।
३. यह कि अनुबन्ध की अवधि 05 वर्ष होगी जो दिनांक 25-10-2024 से प्रभावी होगी। जो 05 वर्ष के बाद स्वतः ही दिनांक 24-10-2029 समाप्त हो जायेगी।
४. यह कि म्याद खात्मा बाद किरायेदारी द्वितीय पक्ष उक्त गोदाम से अग्रिम अवधि की सहमति न होने पर बिला उजर बिला नोटिस बेदखल हो जायेगे सहमति होने पर नवीन अनुबन्ध किया जायेगा। यह कि किराया अवधि समप्ति के बाद द्वितीय पक्ष उक्त गोदाम को पुनः किराये पर लेना चाहेगे तो प्रथम पक्ष की पूर्ण सहमति व स्वीकृति से किराये की धनराशि में बढोत्तरी कर नये अनुबन्ध पत्र के साथ किराये पर ले सकेंगे।
५. यह कि प्रश्नगत गोदाम का किराया रु० 5,000/- (पांच हजार रु०) प्रतिमाह होगा।
६. यह कि बिजली के बिल का भुगतान द्वितीय पक्ष द्वारा दिया जायेगा। यह कि द्वितीय पक्ष को गोदाम के अन्दर व बाहर से सरोकर रहेगा।
७. यह कि उपरोक्त सम्पत्ति पर द्वितीय पक्ष अपनी गोदाम का रजिस्ट्रेशन कराये, कारोबार कराये, अपना कार्यालय स्थापित करे, इसमें प्रथम पक्ष को कोई आपत्ति नहीं है।

ह० द्वितीय पक्ष

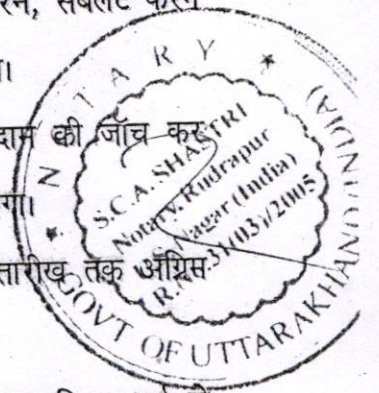
मौ० यशवीर

ह० प्रथम पक्ष

कमलेश

//३//

८. यह कि द्वितीय पक्ष को उक्त गोदाम की किरायेदारी को हस्तान्तरित करने, सबलेट करने अथवा गोदाम के मूल स्वरूप में परिवर्तन करने का अधिकार नहीं होगा।
९. यह कि प्रथम पक्ष जब भी चाहे सुरक्षा की दृष्टि से अपने उक्त गोदाम की जांच कर सकते हैं जिस पर द्वितीय पक्ष को आपत्ति करने का अधिकार नहीं होगा।
१०. यह कि द्वितीय पक्ष किराये की धनराशि प्रत्येक माह की ०१ से १० तारीख तक अग्रिम रूप में अदा करने के लिए आबद्ध होंगे।
११. यह कि उक्त प्रश्नगत सम्पत्ति में किसी भी गैर कानूनी अथवा गैर सामाजिक कार्य के लिए द्वितीय पक्ष उत्तरदायी रहेगे।
१२. यह कि प्रथम पक्ष या द्वितीय पक्ष उक्त गोदाम को खाली करता है या कराता है तो उस स्थिति में एक दूसरे को १५ दिन पूर्व सूचित करेंगे।
१३. यह कि जिस पक्ष द्वारा इस अनुबन्ध की शर्तों के खिलाफवर्जी की जायेगी, वह पक्ष दूसरे पक्ष के हर प्रकार के हर्जे-खर्चे का देनदार रहेगा। यह कि उक्त गोदाम की किरायेदारी के सम्बन्ध में यदि किसी प्रकार का कोई विवाद उत्पन्न होता है तो न्यायालय क्षेत्र रुद्रपुर जिला ऊधम सिंह नगर होगा।
१४. यह कि अनुबन्ध की शर्तों का पालन करने के लिए दोनों पक्षों के वारिसान भी आबद्ध रहेंगे।



Identified the Signature/1.
of Executants/deponent who
has/have Signed before me
Amit Kumar Prasad
Uttaranchal Photo Copier Services
Gandhi Park, Rudrapur (U.P.)

यह अनुबन्ध हमने अपनी-अपनी स्वतंत्र सहमति से तथा निम्न गवाहों के समक्ष तहरीर कर दिया है कि वक्त पर काम आवे। स्थान-रुद्रपुर, जिला ऊधम सिंह नगर।
दिनांक 25-10-2024

ह० द्वितीय पक्ष
गवाहान:-

१. श्री
श्री ० यासीन
२. श्री

ह० प्रथम पक्ष

Attested & Authenticated
Signature/T.I. of Deponent
Executant...
Identified by Sr...

(S.C.A. SHASTRI)



सत्यमेव जयते



IN-UK09030824842251X

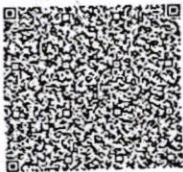
INDIA NON JUDICIAL

Government of Uttarakhand

अमित कुमार राजपूत
स्टाम्प विक्री ला० न० 275/16
रुद्रपुर (ऊधम सिंह नगर)

e-Stamp

Certificate No. : IN-UK09030824842251X
 Certificate Issued Date : 24-Jul-2025 04:58 PM
 Account Reference : NONACC (SV) uk1271504/ RUDRAPUR/ UK-UN
 Unique Doc. Reference : SUBIN-UKUK127150424800078906203X
 Purchased by : BHARAT POLYMERS
 Description of Document : Article 35 Lease
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : ANIL GUPTA SON OF LALTA PRASAD GUPTA
 Second Party : BHARAT POLYMERS
 Stamp Duty Paid By : BHARAT POLYMERS
 Stamp Duty Amount(Rs.) : 3,600
 (Three Thousand Six Hundred only)



Please write or type below this line

अनुबन्धपत्र/किरायेदारी

यह अनुबन्ध हम निम्नपक्षों के मध्य एक गोदाम की किरायेदारी के सिलसिले में निम्न प्रकार सम्पन्न हुआ है। अतः दोनों पक्ष इस अनुबन्ध के पाबन्द रहेंगे-

ह० द्वितीय पक्ष

PF

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क्रमश..२/-

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.echostamp.com" or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
4. Any fraud or misuse of this certificate shall be treated as an offence under the provisions of the Stamp Act, 1899.

1/2/1

प्रथम पक्ष अनिल गुप्ता पुत्र श्री लालता प्रसाद गुप्ता
निवासी खसरा नं०- 619/1 ग्राम करतारपुर रोड़,
तीन पानी, खदपुर तहसील खदपुर
जिला ऊधम सिंह नगर उत्तराखण्ड-263153

द्वितीय पक्ष **M/S BHARAT POLYMERS**
अधिकृत प्रतिनिधि - मोहम्मद रिजवान पुत्र मोहम्मद जफर
निवासी वार्ड नं- 15 पहाड़गंज, खदपुर,
जिला ऊधम सिंह नगर उत्तराखण्ड- 263153

अनुबन्ध निम्न का साक्षी है:-

प्रथम पक्ष की, प्रश्नगत उपरोक्त सम्पत्ति जो कि एक गोदाम वाक्या मौजा ग्राम करतारपुर रोड़, तीन पानी, खदपुर तहसील खदपुर जिला ऊधम सिंह नगर उत्तराखण्ड-263153 के खसरा नं०- 619/1 पैमाईश 55x40 फुट में स्थित है। यह कि प्रथम पक्ष के द्वारा उक्त सम्पत्ति को व्यासिक प्रयोजन हेतु किराये पर दिया जा रहा है।

१. यह कि प्रथम पक्ष प्रश्नगत उपरोक्त सम्पत्ति के स्वामी है तथा प्रथम पक्ष को प्रश्नगत सम्पत्ति पर या इसके को किराये पर देने के सभी अधिकार प्राप्त है।

२. यह कि द्वितीय पक्ष के प्रस्ताव पर प्रथम पक्ष ने प्रश्नगत सम्पत्ति उक्त वर्णित सम्पत्ति को द्वितीय पक्ष को व्यासिक प्रयोजन हेतु किराये पर दिया है।

यह कि अनुबन्ध की अवधि 05 वर्ष होगी जो दिनांक 24-07-2025 से प्रभावी होगी। जो 05 वर्ष के बाद स्वतः ही दिनांक 23-07-2030 समाप्त हो जायेगी।

यह कि म्याद खात्मा बाद किरायेदारी द्वितीय पक्ष उक्त सम्पत्ति से अग्रिम अवधि की सहमति न होने पर बिला उजर बिला नोटिस बेदखल हो जायेगे सहमति होने पर नवीन अनुबन्ध किया जायेगा। यह कि किराया अवधि समाप्ति के बाद द्वितीय पक्ष उक्त सम्पत्ति को पुनः किराये पर लेना चाहेगे तो प्रथम पक्ष की पूर्ण सहमति व स्वीकृति से किराये की धनराशि में बढोत्तरी कर नये अनुबन्ध पत्र के साथ किराये पर ले सकेगे।

५. यह कि प्रश्नगत सम्पत्ति का किराया रू० 3000/- (तीन हजार रू०) प्रतिमाह होगा। जिसमें एक माह का किराया एडवास देय होगा।

६. यह कि बिजली के बिल का भुगतान द्वितीय पक्ष द्वारा हर माह दिया जायेगा। यह कि द्वितीय पक्ष को सम्पत्ति के अन्दर व बाहर से सरोकर रहेगा।

७. यह कि उपरोक्त सम्पत्ति पर द्वितीय पक्ष अपनी फर्म का रजिस्ट्रेशन कराये, कारोबार कराये, अपना कार्यालय स्थापित करे, इसमें प्रथम पक्ष को कोई आपत्ति नहीं है।

८. यह कि द्वितीय पक्ष को उक्त सम्पत्ति की किरायेदारी को हस्तान्तरित करने, सबलेट करने अथवा सम्पत्ति के मूल स्वरूप में परिवर्तन करने का अधिकार नहीं होगा।

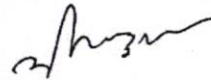
९. यह कि प्रथम पक्ष जब भी चाहे सुरक्षा की दृष्टि से अपने उक्त सम्पत्ति की जाँच कर सकते है जिस पर द्वितीय पक्ष को आपत्ति करने का अधिकार नहीं होगा।

१०. यह कि द्वितीय पक्ष किराये की धनराशि प्रत्येक माह की 24 से 30 तारीख तक अग्रिम रूप में अदा करने के लिए आवद्ध होंगे।

११. यह कि उक्त प्रश्नगत सम्पत्ति में किसी भी गैर कानूनी अथवा गैर सामाजिक कार्य के लिए द्वितीय पक्ष उत्तरदायी रहेगे।



ह० द्वितीय पक्ष



ह० प्रथम पक्ष



1/3/1

92. यह कि प्रथम पक्ष या द्वितीय पक्ष उक्त सम्पत्ति समय से पूर्व को खाली करता है या करता है तो उस स्थिति में एक दूसरे को एक माह पूर्व सूचित करेंगे।

93. यह कि जिस पक्ष द्वारा इस अनुबन्ध की शर्तों के खिलाफवर्जी की जायेगी, वह पक्ष दूसरे पक्ष के हर प्रकार के हर्जे-खर्चे का देनदार रहेगा। यह कि उक्त सम्पत्ति की किरायेदारी के सम्बन्ध में यदि किसी प्रकार का कोई विवाद उत्पन्न होने की स्थिति न्यायालय क्षेत्र रुद्रपुर जिला ऊधम सिंह नगर होगा।

अतः यह अनुबन्ध हमने अपनी-अपनी स्वतंत्र सहमति से तथा निम्न गवाहों के समक्ष तहरीर कर दिया है कि वक्त पर काम आवे। दिनांक 24-07-2025



ह० द्वितीय पक्ष
गवाहान:-

ह० प्रथम पक्ष

1- Dhurr Mandel S/o. Mirmal Mandel
Addr. Ward No-1, Jagatpur, Rudrapur, Udham Singh Nagar
Uttarakhand- 263153
Adhar No- 533726155541, Mob- 9639074071
Sign

2- Mohammad Jafar S/o. Rahis Ahmad,
Addr. Ward No-15, Paladganj, Rudrapur, Udham Singh Nagar
Uttarakhand- 263153
Adhar No- 968958316252 Mob- 9690403748
Sign

Identified the Signature/T.I.
of Executants/deponent who
has/have Signed before me

Amit Kumar Rajput
Uttaranchal Photo Copier Services
Gandhi Park, Rudrapur (U.S.N.)

Sign माँ जी 42

Attested & Authenticated
Signature/T.I. of Deponent
Executant... Mohammad Rizwan
Identified by Sri... Amit Rajput

(S.C.A. SHASTRI)
Notary, Rudrapur
U.S. Nagar (U.N.)
24/07/25



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK46818105099048V
Certificate Issued Date : 13-Apr-2023 11:12 AM
Account Reference : NONACC (SV)/ uk1237304/ RUDRAPUR/ UK-UN
Unique Doc. Reference : SUBIN-UKUK123730499680356634348V
Purchased by : B A A INDUSTRIES
Description of Document : Article 35 Lease
Property Description : NA
Consideration Price (Rs.) : 0
 (Zero)
First Party : MEENAKSHI GUPTA
Second Party : B A A INDUSTRIES
Stamp Duty Paid By : B A A INDUSTRIES
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

सत्यमेव जयते



किराया, नामा/अनुबन्ध पत्र

यह अनुबन्ध हम निम्न पक्षों के मध्य गोदाम की किरायेदारी के सिलसिले में निम्न प्रकार सम्पन्न हुआ है अतः दोनो पक्ष इस अनुबन्ध के पाबन्द रहेंगे।

प्रथम पक्ष(गोदाम मालिक)

— श्रीमती मीनाक्षी गुप्ता पत्नी श्री सुनील कुमार गुप्ता
 नि० तीन पानी करतारपुर रोड रूद्रपुर देहात
 तह० रूद्रपुर जिला उधम सिंह नगर, उत्तराखण्ड।

द्वितीय पक्ष (किरायेदार)

— मै० बी० ए० ए० इण्डस्ट्रीज,
 द्वारा फर्म साझीदार श्री अरविन्द खुल्लर
 पुत्र श्री यश मोहन खुल्लर
 निवासी बी-5, लक्ष्मी विलास थापर कम्पाउण्ड,
 भूरारानी रोड रूद्रपुर तहसील रूद्रपुर
 जिला उधम सिंह नगर, उत्तराखण्ड।

(Signature)

Statutory **द्वितीय पक्ष**

- 1 The authenticity of this Stamp Certificate should be verified at 'www.shclsestamp.com' or using e-Stamp Mobile App of State of Uttarakhand. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

द्वितीय पक्ष

-2-

-2-

प्रश्नगत सम्पत्ति जिसे किराये पर दिया जाना है: खसरा नं०-641, 642, तीन पानी, करतारपुर रोड रुद्रपुर देहात तहसील रुद्रपुर जिला ऊधम सिंह नगर, उत्तराखण्ड में स्थित गोदाम पैमाईशी 45X70 फुट एवं 30X42 फुट यानि कुल क्षेत्रफल 490 वर्गगज जिसमें एक गोदाम, एक कमरा, टायलेट, बाथरूम है को व्यवसायिक प्रयोजन हेतु द्वितीय पक्ष को किराये पर दिया जा रहा है।

अतः यह विलेख निम्न का साक्षी है:

1. यह कि उपरोक्त सम्पत्ति का प्रथम पक्ष स्वामी है। प्रथम पक्ष को उक्त सम्पत्ति के सम्बन्ध में हर प्रकार के प्रबंध करने के पूर्ण अधिकार प्राप्त है, तथा उक्त सम्पत्ति को किराये पर देने का अधिकार है।
2. यह कि द्वितीय पक्ष के प्रस्ताव पर प्रथम पक्ष ने उक्त वर्णित गोदाम को द्वितीय पक्ष को किराये पर दे दिया है।
3. यह कि किराया अवधि 11 माह होगी। जो दिनांक 21.12.2022 से प्रभावी है तथा दिनांक 20.11.2023 को समाप्त होगी।
4. यह कि प्रश्नगत उक्त वर्णित गोदाम का किराया मु० 10,000/-रूपये (दस हजार रूपये) प्रतिमाह होगा तथा किराया धनराशि का भुगतान द्वितीय पक्ष द्वारा प्रत्येक माह को अग्रिम रूप में नगद अदा किया जायेगा। तथा जी०एस०टी० शुल्क द्वितीय पक्ष द्वारा अतिरिक्त वहन किया जायेगा।
5. यह कि द्वितीय पक्ष उक्त गोदाम का विद्युत व्यय उपभोग के अनुसार द्वितीय पक्ष द्वारा अतिरिक्त रूप से वहन किया जायेगा।
6. यह कि द्वितीय पक्ष को उक्त किरायेदारी गोदाम को हस्तान्तरित करने, सबलेट करने अथवा शैड निर्माण के अतिरिक्त निर्माण करने का अधिकार नहीं होगा।
7. यह कि उक्त गोदाम में किसी भी गैर कानूनी अथवा गैर सामाजिक कार्य के लिए द्वितीय पक्ष उत्तरदायी रहेंगे तथा प्रथम पक्ष जब भी चाहे सुरक्षा की दृष्टि से कभी भी अपने कक्ष का निरीक्षण करने का अधिकार होगा। जिस पर द्वितीय पक्ष को आपत्ति नहीं होगी।
8. यह कि किराया अवधि समाप्ति होने पर यानि दिनांक 20.11.2023 को द्वितीय पक्ष उक्त गोदाम को रिक्त कर देगे यदि अग्रिम अवधि की सहमति हागी तो पुनः नवीन अनुबन्ध किया जायेगा।
9. यह कि द्वितीय उक्त कक्ष की दूट-फूट के लिए जिम्मेदार होंगे।



[Signature]

[Signature]

-3-

ह० द्वितीय पक्ष यानि किरायेदार

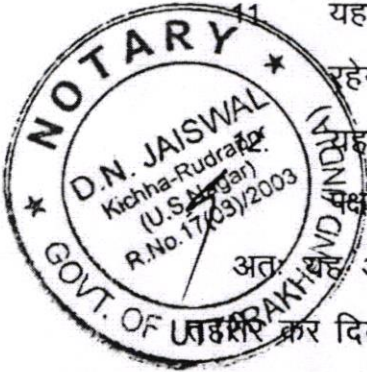
ह० प्रथम पक्ष यानि गोदाम मालिक

10. यह कि कोई भी पक्ष उक्त गोदाम को समय पूर्व खाली करेगा/करायेगा तो वह दूसरे पक्ष को एक माह पूर्व सूचित करेगा।

11. यह कि किसी भी विवाद की स्थिति में न्यायालय क्षेत्र रूद्रपुर, उधमसिंह नगर रहेगा।

यह कि जिस पक्ष द्वारा इस अनुबन्ध की शर्तों की खिलाफवर्जी की जायेगी वह पक्ष दूसरे पक्ष के हर प्रकार के हर्जे-खर्चे आदि के देनदार रहेगा।

अतः यह अनुबन्ध हमने अपनी-अपनी स्वतन्त्र सहमति से तथा निम्न गवाहों के समक्ष कर दिया है कि वक्त पर काम आये। दिनांक: 13.04.2023



[Handwritten Signature]

[Handwritten Signature]

ह0 द्वितीय पक्ष यानि किरायेदार

ह0 प्रथम पक्ष यानि गोदाम मालिक

Identified the Signatures of the Plaintiffs/Deportment who have Signed before me
 ROSEY SOKHI
 Joshi Place State Rudrapur (U.S. Nagar)

गवाहान:-

1. श्री
2. श्री

[Handwritten Signature]

[Handwritten Signature]

Attested & Authenticated
 Signature of the deponent/Executant
 Identified by Shri.

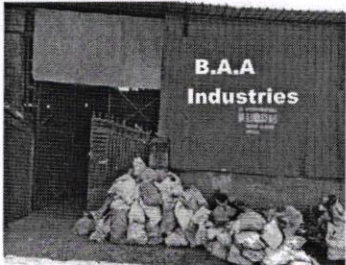
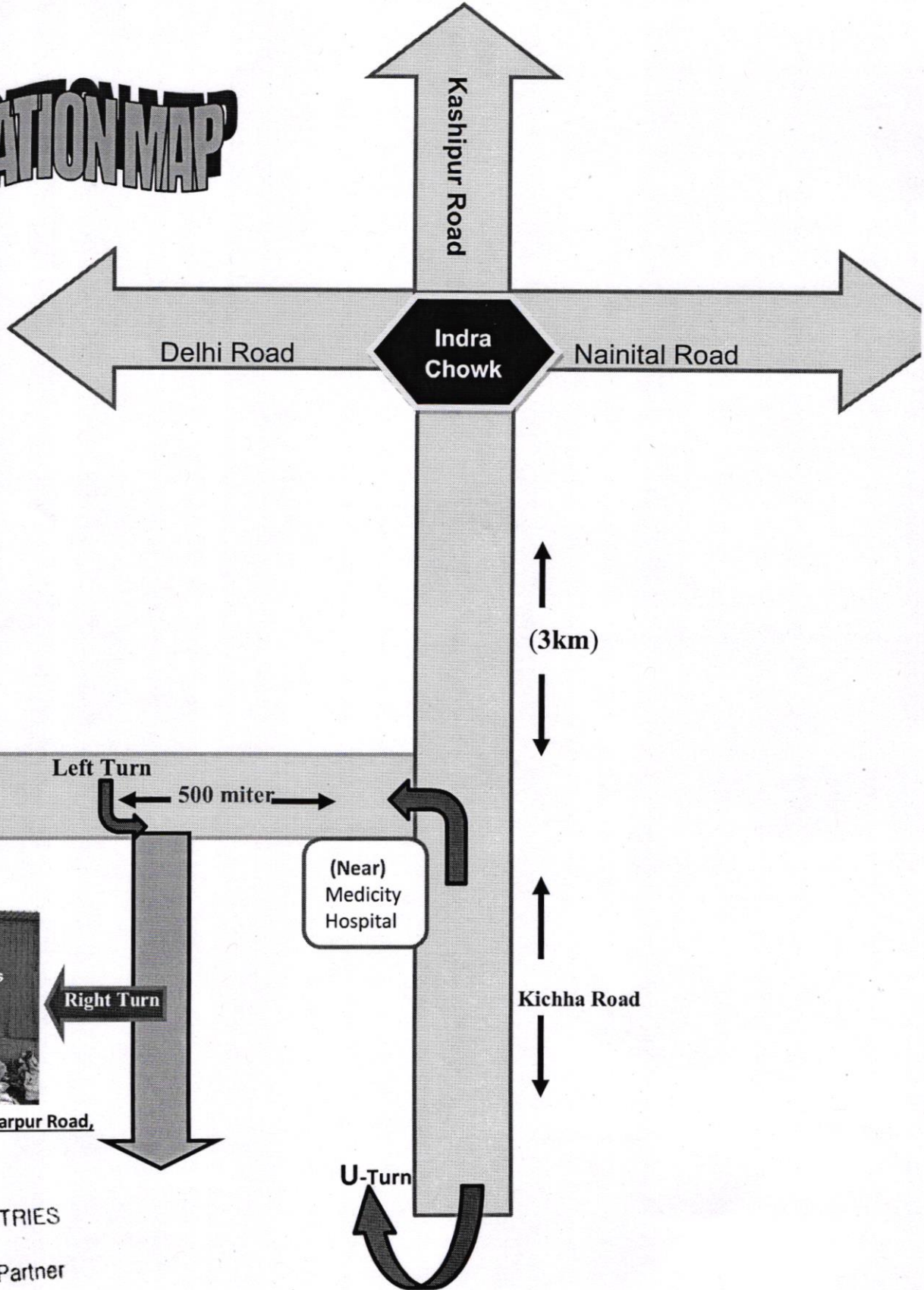
DAYANAND JAISWAL
 ADVOCATE
 NOTARY KICHHA RUDRAPUR
 (U.S. Nagar) (Uttarakhand) India

[Handwritten Signature]

M/s B.A.A. INDUSTRIES

Khasra No. 641 & 642, Teen Pani Kartarpur Road, Rudrapur, U.S. Naga, Uttarakhand

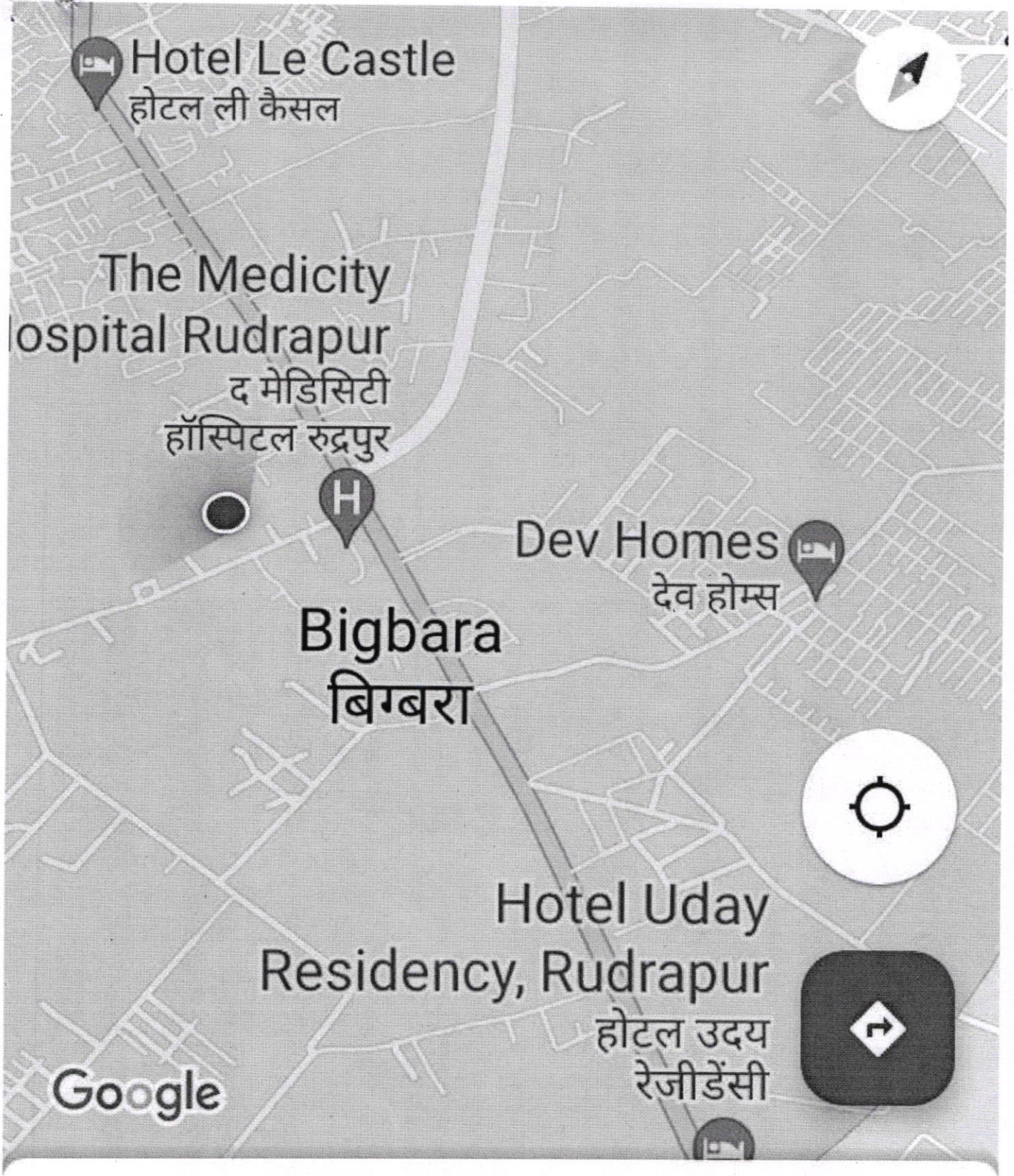
SIDE LOCATION MAP



Khasra No. 641, 642, Kartarpur Road, Rudrapur

For B.A.A. INDUSTRIES

Partner





सत्यमेव जयते

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Government of Uttarakhand

अमित कुमार राजपूत
स्टाम्प विक्रेता ला० नं० 275/16
रुद्रपुर (ऊधम सिंह नगर)

e-Stamp

Certificate No. : IN-UK94596805521974U
Certificate Issued Date : 14-Jul-2022 01:26 PM
Account Reference : NONACC (SV)/ uk1271504/ RUDRAPUR/ UK-UN
Unique Doc. Reference : SUBIN-UKUK127150494239388937640U
Purchased by : ARMAN ENTERPRISES
Description of Document : Article 35 Lease
Property Description : NA
Consideration Price (Rs.) : 0
(Zero)
First Party : ANIL GUPTA SON OF LALTA PRASAD GUPTA
Second Party : ARMAN ENTERPRISES
Stamp Duty Paid By : ARMAN ENTERPRISES
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



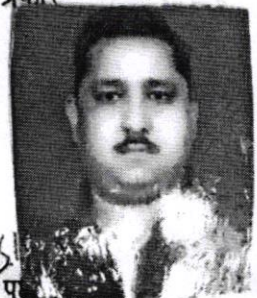
Please write or type below this line

अनुबन्धपत्र/किरायेदारी

यह अनुबन्ध हम निम्नपक्षों के मध्य गोदाम की किरायेदारी के सिलसिले में निम्न प्रकार सम्पन्न हुआ है। अतः दोनों पक्ष इस अनुबन्ध के पाबन्द रहेंगे:-



10-142
हम द्वितीय पक्ष



हम प्रथम पक्ष

authenticity of this Stamp certificate should be verified at www.shredstamps.com or using e-Stamp Mobile App of Stock Holding Corporation of India. Discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

प्रथम पक्ष

अनिल गुप्ता पुत्र श्री लालता प्रसाद गुप्ता
निवासी- तीन पानी, ग्राम करतारपुर रोड, रुद्रपुर
जिला उधम सिंह नगर (उत्तराखण्ड)-263153

(गोदाम मालिक)

द्वितीय पक्ष

M/s ARMAN ENTERPRISES

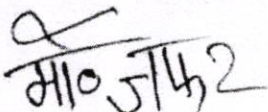
(किरायेदार)

फर्म के स्वामी- मोहम्मद जफर पुत्र रईस अहमद
निवासी- तीन पानी, ग्राम करतारपुर रोड, रुद्रपुर
जिला उधम सिंह नगर (उत्तराखण्ड)-263153

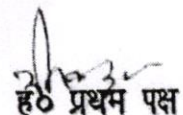
अनुबन्ध निम्न का साक्षी है:-

प्रथम पक्ष की, प्रश्नगत उपरोक्त सम्पत्ति एक गोदाम जो कि वाक्या मौजा तीन पानी, ग्राम करतारपुर रोड, रुद्रपुर जिला उधम सिंह नगर (उत्तराखण्ड)-263153में स्थित है उक्त ~~व्यक्ति~~ ^{गोदाम} को प्रथम पक्ष के द्वारा द्वितीय पक्ष को व्यवसायिक प्रयोजन हेतु किराये पर दिया जा रहा है। जिसकी पैमाईश 80x300 फिट है।

- 1- यह कि प्रथम पक्ष प्रश्नगत उपरोक्त सम्पत्ति के स्वामी है तथा प्रथम पक्ष को प्रश्नगत सम्पत्ति पर या इसके को किराये पर देने के सभी अधिकार प्राप्त है।
- 2- यह कि द्वितीय पक्ष के प्रस्ताव पर प्रथम पक्ष ने प्रश्नगत सम्पत्ति उक्त वर्णित सम्पत्ति को द्वितीय पक्ष को व्यवसायिक प्रयोजन हेतु किराये पर दिया है।
- 3- यह कि अनुबन्ध की अवधि 05 वर्ष होगी जो दिनांक 17-07-2022 से प्रभावी होगी। जो 05 वर्ष के बाद स्वतः ही दिनांक 16-07-2027 समाप्त हो जायेगी।
- 4- यह कि म्याद खात्मा बाद किरायेदारी द्वितीय पक्ष उक्त सम्पत्ति से अग्रिम अवधि की सहमति न होने पर बिला उजर बिला नोटिस बेदखल हो जायेगे सहमति होने पर नवीन अनुबन्ध बढ़ोतरी के साथ किया जाएगा। यह कि किराया अवधि समाप्ति के बाद द्वितीय पक्ष उक्त सम्पत्ति को पुनः किराये पर लेना चाहेंगे तो प्रथम पक्ष की पूर्ण सहमति व स्वीकृति से किराये पर ले सकेंगे।
- 5- यह कि प्रश्नगत उक्त सम्पत्ति का किराया मु० 5,000/- (पाँच हजार रुपये) प्रतिमाह होगा।
- 6- यह कि बिजली के बिल का भुगतान द्वितीय पक्ष द्वारा दिया जाएगा।
- 7- यह कि उपरोक्त सम्पत्ति पर द्वितीय पक्ष अपनी फर्म का रजिस्ट्रेशन कराये, कारोबार कराये, अपना कार्यालय स्थापित करे, इसमें प्रथम पक्ष को कोई आपत्ति नहीं है।



ह० द्वितीय पक्ष



ह० प्रथम पक्ष
कमश..२/-

8- यह कि द्वितीय पक्ष को उक्त सम्पत्ति की किरायेदारी को हस्तान्तरित करने, सबलेट करने अथवा सम्पत्ति के मूल स्वरूप में परिवर्तन करने का अधिकार नहीं होगा।

9- यह कि प्रथम पक्ष जब भी चाहे सुरक्षा की दृष्टि से अपने उक्त सम्पत्ति की जाँच कर सकते हैं जिस पर द्वितीय पक्ष को आपत्ति करने का अधिकार नहीं होगा।

10- यह कि द्वितीय पक्ष किराये की धनराशि प्रत्येक माह की 01 से 10 तारीख तक अग्रिम रूप में अदा करने के लिए आबद्ध होंगे।

11- यह कि उक्त प्रश्नगत सम्पत्ति में किसी भी गैर कानूनी अथवा गैर सामाजिक कार्य के लिए द्वितीय पक्ष उत्तरदायी रहेगा।

12- यह कि प्रथम पक्ष या द्वितीय पक्ष उक्त सम्पत्ति को खाली कराते हैं या करते हैं तो उस स्थिति में एक दूसरे को एक माह पूर्व सूचित करेगा।

13- यह कि जिस पक्ष द्वारा इस अनुबन्ध की शर्तों के खिलाफवर्जी की जायेगी, वह पक्ष दूसरे पक्ष के हर प्रकार के हर्जे-खर्चे का देनदार रहेगा। यह कि उक्त सम्पत्ति की किरायेदारी के सम्बन्ध में यदि किसी प्रकार का कोई विवाद उत्पन्न होता है तो

न्यायालय क्षेत्र रुद्रपुर जिला ऊधम सिंह नगर होगा।

14- यह कि अनुबन्ध की शर्तों का पालन करने के लिए दोनों पक्षों के वारिसान भी आबद्ध

Amit Kumar Rajput

Uttaranchal Photo Copier Services
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अतः यह अनुबन्ध हमने अपनी-अपनी स्वतंत्र सहमति से तथा निम्न गवाहों के समक्ष तहरीर कर दिया है कि वक्त पर काम आवे। दिनांक 14-07-2022

मी० ज० २

ह० द्वितीय पक्ष

ह० प्रथम पक्ष

गवाहान:-

१.

२.

Attested & authenticated

Signature of Deponee

Signature of Anil Gupta

Signature of Amit Rajput

14/07/22



उद्धरण खतौनी

ग्राम क्रमांक : 055935

ग्राम का नाम / परगना : रूद्रपुर(रूद्रपुर)

तहसील : रूद्रपुर

जनपद : ऊधम सिंह नगर

फसली वर्ष : 1423-1428 भाग : 1

1-रू/भूमि जो सरकारी अधिकार वाले भूमिधारों के अधिकार में हो

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौतिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद — 7-12 —	टिप्पणी — 13 —
00289	मनोजकुमार, अनिलकुमार/लालता प्रसाद/नि. ग्राम भुवन कुमार/लालता प्रसाद/नि. ग्राम	1377फ0 1377फ0 1377फ0 1377 1377फ0 1377फ0 1377 1377फ0	619/1 628/1मि० 634 635 637 638 640 641 642	0.0160 0.0850 0.0850 0.5500 0.0790 0.4140 0.0410 3.0480 2.0930	155.80	1420फ०वाद सं०30/861(11-12)आदेश तह०किच्छा दि० 21/11/12के अनुसार ख०न०641मध्ये रकवा0.702हे०ख०न० 642मध्ये रकवा0.512हे०कुल रकवा1.2144हे०लगान30.00रू० मे प्रतिवादी/दानकर्तागण मनोजकुमार, अनिलकुमार, भुवन कुमार पुत्रगण लालताप्रसाद नि०रूद्रपुर का नाम खारिज करके वादी/दानगृहीता श्रीमती मीनाक्षी गुप्ता पत्नी स्व०सुनीलकुमार व कु०संस्कृति गुप्ता ना०बा०उम्र7 वर्ष व कु०अम्मा गुप्ता ना०बा०उम्र05वर्ष पुत्रियों स्व०सुनीलकुमार द्वारा संरक्षिका सगी माता श्रीमती मीनाक्षी गुप्ता पत्नी सुनीलकुमार निवासी ग्राम रूद्रपुर देहात तहसील किच्छा का नाम जरिये दाननामा वर्ग 1(क) सं०भू०में दर्ज हो।ह०अ० 23/11/2012 1421फ0वाद सं०30/855(13-14)आदेश ना0तह0रूद्रपुर दि०05/03/2014के अनुसार ख0न0634,637,638,640,641 मध्ये रकवा0.4048हे0लगान 10.00रू0से मनोज कुमार, अनिलकुमार व भुवनकुमार पुत्रगण लालता प्रसाद का नाम खारिज होकर डा0अंजू छाबडा पत्नी डा0दीपक छाबडा नि0डी-1, डी0-2 आदर्श कालौनी रूद्रपुर का नाम जरिये बैनामा वर्ग 1(क)सं0भू0में दर्ज हो।ह0अ0 06/03/2014 1422फ०वाद सं०30/1944(13-14)आदेश तह०किच्छा दि० 09/07/2014के अनुसार ख०न०635मि०रकवा0.0800हे० ख०न०638मि०रकवा0.0252हे०ख०न०641मि०रकवा0.1710 हे०ख०न०642मि०रकवा0.0190हे०कुल रकवा0.2952हे० लगान7.30रू०से मनोज कुमार, अनिलकुमार, भुवनकुमार पुत्रगण लालताप्रसाद का नाम खारिज होकर डा०दीपक छाबडा पुत्र नारायणदास व श्रीमती अन्जू छाबडा पत्नी डा०दीपक छाबडा नि०डी०1डी०2 17/2सिविल लाईन डा०कालौनी रूद्रपुर का नाम जरिये बैनामा द्वारा वर्ग 1(क)सं०भू०में दर्ज हो।ह०अ०26/07/2014 1422फ0न्यायालय परगनाधिकारी/सहायक कलक्टर प्रथम श्रेणी रूद्रपुर वाद सं०22/01(14-15)धारा 143 ज0वि0एवं भू0सू0अधि0के अन्तर्गत आदेश दिनांक 07/11/2014के अनुसार ख0न0634,637,638,640,641मि0 रकवा0.4048हे0व ख0न0635,638,641,642मि0रकवा 0.2952हे0कुल रकवा0.7000हे0लगान17.00रू0भूमि डा0 दीपक छाबडा पुत्र नारायणदास व श्रीमती अंजू छाबडा पत्नी डा0दीपक छाबडा के नाम भूमि वर्ग1(क)सं0भू0 में दर्ज अभिलेख है। उक्त भूमि को व्यवसायिक प्रयोजनार्थ अकृषिक घोषित किया जा चुका है।देय लगान निरस्त	खातेदार मीनाक्षी गुप्ता ने अपने हि० की सम्पूर्ण भूमि सु०146000/-रू०में दि०17/06/2014को केनरा बैंक शाखा रूद्रपुर में बंधक रक्की।ह०अ026/06/14 खातेदार भुवन कुमार ने सु०5,00,000रू व अनिल कुमार ने अपने हिस्से की भूमि दि०- 21 -08-15को एस०बी०आई० कृषि विकास शाखा रूद्रपुर में सु०- 5,00,000रू में बन्धक रक्की।ह०अ0दि०-18-12-15

